Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Mar/202526/20 **DATED:** 07/04/2026

Please Note

I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202526/20 dated 07/04/2026 of Norms Committee - I for the year 2026-27 was held on 07/04/2026 under the Chairmanship of Abhinav Gupta,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Harish Upadhayay,Joint DGFT	DGFT(HQ)
2	Ashwani Ojha,Deputy Director	DGFT(HQ)
3	Shaish Kumar,Technical Consultant	DGFT
4	Sk Bhatnagar,Technical Consultant	DGFT
5	Sushil Jain,Technical Consultant	Department for Promotion of Industry & Internal Trade,Ministry of Commerce & Industry
6	Tr Choudhary,Technical Consultant	MEITY
7	Vishan Agrawal,Technical Consultant	DGFT

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.04.2026, as under:

1. Net weight of export item may be specified as 6.952 Kgs.each i.e. 382360 Kgs.
2. Quantity of import items at Sl.No. 1 & 4 to 17 may be allowed on net to net basis with accountability clause.
3. Quantity of import items at Sl.No. 2 & 3 may be allowed as applied for being less than 0.3 % of FOB value of exports.
4. Import items at Sl.No. 18 & 19 may be omitted as the firm has not submitted details of these items and their use in the export product.
5. Quantity of import item at Sl.No. 20 may be allowed on net to net basis as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00006556AM25
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. SUBMIT A COLOURED DRAWING OF EACH EXPORT PRODUCT AND ALSO INDICATE THE POSITION OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

2. WHAT IS THE REASON FOR ASKING FOR NIL WASTAGE WHEN THE IMPORTED ITEMS ARE IN GRAMS? HOW THE IMPORTED ITEMS IN GRAMS WILL BE ACCOUNTED FOR?

3. IS THERE ANY INDIGENOUS INPUT IN THE EXPORT PRODUCT?

4. ARE THE EXPORT ITEMS FOR DIFFERENT AUTO VEHICLES, OR WILL ALL THE EXPORT PRODUCTS BE USED FOR THE SAME VEHICLES, HAVING DIFFERENT MODELS?

Case stands deferred.

Case No.	3 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00004803AM26
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Brief write up of each EP units function /use**
2. **Specific items of export against item nos.4 & 10 with qty.**
3. **Description of EP 6,7& 8 is same.Please clarify.**
4. **Specific use/function of each import item in its EP.**
5. **Qty. of some of import items is less than qty. of EP where it is used. Please clarify.**
6. **Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).**
7. **Use of export product.**

Case stands deferred.

Case No.	4 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

HQ File Number	HQRNORM REVIW00004814AM26
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Brief write up of each EP units function /use.**
2. **Specific items of export against item nos.4 & 10 with qty.**
3. **Description of EP 6,7& 8 is same. Please clarify.**
4. **Specific use/function of each import item in its EP.**
5. **Qty. of some of import items is less than qty. of EP where it is used .Please clarify.**
6. **Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).**
7. **Use of export product.**

Case stands deferred.

Case No.	5 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00000718AM26
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 02.03.2026, as under:

1. Description, quantities and net weight of export items at SI.No.1 to 5 may be specified as under:

SI.No.	Description of export item at SI.No.1	Sub Category	Quantity (In Nos.)	Finished Weight (In Kgs)

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

	Turbine Components Fastener made of Stainless Steel Round Bar namely,			
1	PPS-T2-A0017-10/AD	Covered Nut	8	26.720
2	PPS-T2-A0017-69-112.0-AD	Extension Nut	3	7.605
3	PPS-G0-04270-01	Pin	6	0.390
4	PPS-G0-04270-01	Pin	24	1.560
5	PPS-G2-13712-01/606/BU	Stud	18	135.360
6	PPS-JIS-B1181/M14	Hex Nut	1	0.100
7	PPS-871C877003	Key	4	1.168
8	PPS-1184J49P0007	Screw	10	2.010
9	PPS-G0-03173-01	Slotted Screw	97	8.730
10	PPS-G0-03173-01	Slotted Screw	320	29.760
11	PPS-G3-J0449-01-SF	Washer	21	2.520
12	PPS-MSF3-A142X1240	Allen Bolt	15	0.750
13	PPS-N26-890-6324-02-SF	Nut	2	19.600
14	PPS-G0-02957-04-SF	Misc Fasteners	115	6.440
15	PPS-T210Q-000002-055-SF	Washer	39	1.287
16	PPS-T210Q-000003-055-SF	Washer	36	1.800
17	PPS-U607P310L0825	Stud	28	27.048

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

18	PPS-U623P309L0500	Hex Bolt	24	16.512
19	PPS-U624P310L0525	Allen Bolt	20	19.380
20	PPS-MSF3-A150B2470	Hex Bolt	18	4.896
21	PPS-U624P310L0488	Allen Bolt	17	15.776
22	PPS-U627P308L0350	Hex Bolt	15	6.750
23	PPS-U627P311L0400	Hex Bolt	5	5.495
24	PPS-U624P308L0300	Allen Bolt	2	0.800
25	PPS-U627P308L0462	Hex Bolt	8	4.584
26	PPS-U624P310L0750	Allen Bolt	9	10.980
27	PPS-U624P310L0350	Allen Bolt	10	7.770
28	PPS-09-51179-01	Hex Nut	4	4.340
29	PPS-G2-06107-02	Hex Bolt	6	1.242
30	PPS-MSF3-A414A1600	Hex Nut	40	1.320
31	PPS-G2-13824-01/450/BU	Stud	2	5.420
32	PPS-09-51179-01	Hex Nut	10	10.600
33	PPS-T2-A0007-13/394.0/BU	Stud	4	22.000
34	PPS-09-16192-M16C38	Hex Bolt	34	3.060
35	PPS-T200Q-000051-004	Extension Nut	1	1.380

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

36	PPS-T200Q-000038-001	Extension Nut	1	1.640
37	PPS-T200Q-000041-001	Extension Nut	1	3.250
38	PPS-TG21Q-000343-001	Pin	2	0.180
39	PPS-TG21Q-000344-001	Pin	4	0.192
40	PPS-6800682-3	Slotted Screw	28	2.352
41	PPS-MSF3-A160B1660	Allen Bolt	84	10.920
42	PPS-T2-A0007-13/394.0/BU	Stud	6	33.000
43	PPS-U606P314L0844	Stud	8	18.400
44	PPS-4438D81006-SF	Hex Nut	1	3.000
45	PPS-T210Q-000002-055-SF	Washer	9	0.288
46	PPS-T210Q-000003-055-SF	Washer	9	0.360
47	PPS-31-59751-04/BU	Screw	42	0.840
48	PPS-G0-02850-32/C100	Pin	2	1.500
49	PPS-G0-03131-02-SF	12 Point Bolt	2	0.620
50	PPS-06643283P0615	Stud	10	98.000
51	PPS-0926E715P0759	Stud	2	62.880
52	PPS-0926E715P0756	Stud	2	54.560
53	PPS-0926E715P0749	Stud	2	45.320

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

54	PPS-0926E715P0690	Stud	1	19.340
55	PPS-871C877003	Key	2	0.760
56	PPS-T2-M3243-03	Key	2	0.476
57	PPS-TG21Q-000104-001	Pin	4	0.240
58	PPS-TG21Q-000139-001	Pin	1	0.010
59	PPS-TG21Q-000165-001	Pin	3	0.780
60	PPS-TG21Q-000166-001	Pin	4	0.260
61	PPS-TG21Q-000105-001	Pin	4	0.760
62	PPS-TG21Q-000126-001	Pin	3	0.270
63	PPS-TG21Q-000126-003	Pin	3	0.270
64	PPS-TG11Q-000100-001	Pin	1	0.030
65	PPS-254A6656P0002-SF	Pin	1	2.100
66	PPS-N26-162-0024-111	Extension Nut	1	0.863
67	PPS-CT-00089-03	Covered Nut	2	9.640
68	PPS-T2-A0017-10/124.0/AD	Extension Nut	10	38.200
69	PPS-0926E715P0757	Stud	2	57.760
70	PPS-TG21Q-000126-003	Pin	4	0.088
71	PPS-MSF3-A160B1640	Allen Bolt	3	0.300

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

72	PPS-MSF3-A474A3675	Hex Nut	4	3.520
73	PPS-N25-851-0094-02	Covered Nut	4	10.000
74	PPS-09-51179-02	Hex Nut	4	3.440
75	PPS-TG21Q-000100-001	Pin	3	0.081
76	PPS-09-51179-02	Hex Nut	2	1.720
77	PPS-U606P314L0937	Stud	2	4.440
78	PPS-U606P318L1462	Stud	4	28.480
79	PPS-09-16192-M16C38	Hex Bolt	8	0.800
TOTAL			**1273**	**937.083**

SI.No.	**Description of Export item at SI.No.2**	**Sub Category**	**Quantity (In Nos.)**	**Finished Weight (In Kgs.)**
	Turbine Components Fastners (Made of Alloy Steel Round Bar)			
1	PPS-GQ-J2663-01	Screw	244	28.060
2	PPS-G0-02393-05	Stud	2	8.800
3	PPS-101A634BC-122	Allen Bolt	12	4.164
4	PPS-310PB44-146-7	Stud	20	116.000
5	PPS-310PB44-146-5	Stud	20	126.800
6	PPS-MSF3-A160D1630	Allen Bolt	71	5.751
7	PPS-U607P212L0712	Stud	8	9.600

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

8	PPS-CT-00089-01	Covered Nut	3	6.300
9	PPS-MSF3-C777G0010-SF	Hex Bolt	116	1.508
10	PPS-9646448P0001	Pin	3	14.940
11	PPS-234A6320P0004	Washer	9	1.323
12	PPS-238A873P0119	Misc Fasteners	2	5.672
13	PPS-MSF3-A160D1630	Allen Bolt	108	8.640
14	PPS-164A9760P0001-SF	Pin	4	66.240
15	PPS-01078J88P0001	Hex Bolt	27	19.440
16	PPS-U613X000P0204	Hex Nut	8	0.160
17	PPS-363B413H14-SF	Washer	5	1.910
18	PPS-197B625P0001-SF	Nut	1	9.900
19	PPS-182A9802P0001	Screw	100	9.700
20	PPS-363B412H03-SF	Washer	98	1.078
21	PPS-363B412H05-SF	Washer	85	1.700
22	PPS-D430470P0001	Slotted Screw	32	1.120
23	PPS-31-42402-02-SF	Washer	27	0.270
24	PPS-31-42402-10-SF	Washer	23	2.070
25	PPS-363B414H12-SF	Washer	35	8.680

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

26	PPS-363B413H11-SF	Washer	21	4.095
27	PPS-2149J46G0003	Hex Bolt	30	3.540
28	PPS-31-42402-09-SF	Washer	11	0.858
29	PPS-U627P206L0725	Hex Bolt	10	4.170
30	PPS-U627P208L0318	Hex Bolt	6	2.610
31	PPS-U625P206L0600	Allen Bolt	8	2.936
32	PPS-U6913435P0006	Stud	6	1.002
33	PPS-156A1591P018	Stud	5	12.670
34	PPS-U624P206L0850	Hex Bolt	5	2.075
35	PPS-T411119-01-SF	Hex Nut	4	2.900
36	PPS-06913435P0006	Stud	1	0.173
37	PPS-GQ-J0434-02	Pin	1	7.260
38	PPS-MSF3-A160D1630	Allen Bolt	94	7.708
39	PPS-OG-01117-01	Stud	2	0.132
40	PPS-187C4482P0016	Covered Nut	4	56.960
41	PPS-N278P00058	Hex Nut	22	57.200
42	PPS-U615X000P0219-COPPERPLATED-SF	Slotted Nut	32	118.400
43	PPS-T28B630P008-SF	Washer	40	4.120

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

44	PPS-T28B607P009-SF	Washer	36	2.592
45	PPS-MSF3-A150D1630	Hex Bolt	24	1.920
46	PPS-271A8255P0002-SF	Pin	6	69.600
47	PPS-264A1041P0001-SF	Washer	24	9.120
48	PPS-281A8259P0001	Stud	1	0.048
49	PPS-U408A309L0156	Pin	2	0.098
50	PPS-06913435P0006	Stud	2	0.330
51	PPS-271A8237P0001	Hex Bolt	1	1.468
52	PPS-271A8237P0001	Hex Bolt	1	1.468
53	PPS-254A6643P0001-SF	Pin	1	3.200
54	PPS-234A6865P0001-SF	Pin	1	17.100
55	PPS-281A8266P0001	Stud	1	0.108
56	PPS-U614X000P0214	Covered Nut	3	5.100
57	PPS-U408A304L0493	Pin	2	0.064
58	PPS-U408A304L0344	Pin	8	0.184
59	PPS-U627P104L0225	Hex Bolt	12	0.780
60	PPS-U408A304L0387	Pin	2	0.046
61	PPS-U615X000P0222-SF	Slotted Nut	16	170.720

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

62	PPS-F404A112-SF	Nut	24	6.240
63	PPS-T307954/CL2/M42X3.0-SF	Washer	8	0.624
64	PPS-U607P212L0712	Stud	4	4.800
65	PPS-U615X000P0221	Slotted Nut	4	27.920
66	PPS-U615X000P0221	Slotted Nut	4	27.920
67	PPS-U605P221L2562	Stud	2	54.000
68	PPS-U605P221L2162	Stud	2	44.200
69	PPS-9113610P0004	Key	2	0.026
70	PPS-9113610P0006	Key	2	0.040
71	PPS-363B413H02-SF	Washer	56	1.120
72	PPS-234A6867P0001-SF	Misc Fasteners	1	33.360
73	PPS-234A6864P0001-SF	Pin	1	24.580
74	PPS-234A6851P0001-SF	Pin	1	25.600
75	PPS-G2-04862-14-SF	Washer	8	9.740
76	PPS-TSHWFA02681730197FNBA-SF	Washer	28	2.324
77	PPS-TSHWFA03462280394FNBA-SF	Washer	56	15.008
78	PPS-6800357-1-SF	Washer	6	0.432
79	PPS-U614X000P0216	Covered Nut	18	43.380

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

80	PPS-U615X000P0223	Slotted Nut	6	86.040
81	PPS-U605P216L1325	Stud	16	64.000
82	PPS-U614X000P0214-SF	Covered Nut	55	93.500
83	PPS-136B234P0001-SF	Misc Fasteners	2	5.000
84	PPS-U614X000P0214	Covered Nut	79	135.880
85	PPS-U408A204L0243	Pin	24	0.336
86	PPS-163A8162P0001	Pin	7	0.126
87	PPS-K4804857P0169	Pin	7	0.231
88	PPS-K4804857P0148	Pin	5	0.127
89	PPS-163A8152P0001	Pin	4	0.618
90	PPS-U409A304L0062-SF	Pin	6	0.120
91	PPS-U409A308L0518-SF	Pin	4	0.520
92	PPS-PH-00485-38	Allen Bolt	4	0.040
93	PPS-U627P108L0250	Hex Bolt	33	12.111
94	PPS-163A8154P0001-SF	Misc Fasteners	1	0.799
95	PPS-323B5435P0013	Pin	10	0.300
96	PPS-9386898G0001-SF	Pin	4	4.432
97	PPS-5549676P0007	Screw	30	0.600

Signature Not Verified

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

98	PPS-U615X000P0221	Slotted Nut	90	636.300
99	PPS-208B8934P0106	Misc Fasteners	2	2.528
100	PPS-MSF3-A160D1640	Screw	124	12.152
101	PPS-363B412H10-SF	Washer	79	7.110
102	PPS-U623P212L0500	Hex Bolt	33	48.180
103	PPS-U624P210L0700	Screw	27	31.320
104	PPS-09119588P0001	Pin	25	5.400
105	PPS-363B414H11-SF	Washer	23	7.130
106	PPS-U624P208L0800	Allen Bolt	24	17.760
107	PPS-03H0653002	Screw	13	0.260
108	PPS-101A636AF-1	Hex Bolt	9	3.717
109	PPS-199A1553P0007	Hex Bolt	9	4.320
110	PPS-U614X000P0210-SF	Covered Nut	4	3.384
111	PPS-363B413H15-SF	Washer	103	48.410
112	PPS-02149J46G0001	Hex Bolt	34	4.250
113	PPS-144V291P0001	Slotted Screw	24	2.304
114	PPS-U623P212L0400	Hex Bolt	16	20.400
115	PPS-U409A305L0338-SF	Pin	10	0.353

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

116	PPS-241A374P0001-SF	Misc Fasteners	1	2.820
117	PPS-U616P210L0587	Stud	10	8.320
118	PPS-U624P210L0850	Hex Bolt	3	3.990
119	PPS-K4804857P0147	Pin	10	0.100
120	PPS-U408A306L0325	Pin	6	0.282
121	PPS-GQ-J2663-01	Screw	105	11.550
122	PPS-233A7040P0001-SF	Pin	4	48.960
123	PPS-U627P108L0950	Hex Bolt	1	1.066
124	PPS-U613X000P0218	Hex Nut	2	4.000
125	PPS-U408A304L0387	Pin	4	0.180
126	PPS-U613X000P0204	Hex Nut	55	1.100
127	PPS-08954954P0069	Allen Bolt	6	0.300
128	PPS-U408A304L0293	Pin	4	0.080
129	PPS-U408A304L0493	Pin	1	0.040
130	PPS-09-07503-13	Hex Nut	24	65.520
131	PPS-201T224001-SF	Nut	9	7.200
132	PPS-6800335	Screw	20	2.000
133	PPS-363B413H15-SF	Washer	20	9.100

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

134	PPS-363B414H15-SF	Washer	17	9.435
135	PPS-N26-891-5296-02-SF	Nut	1	1.060
136	PPS-MSF3-A160D1630	Allen Bolt	38	3.040
137	PPS-U624P210L1050	Allen Bolt	12	18.480
138	PPS-U624P210L0850	Hex Bolt	10	13.200
139	PPS-U604X000P0428-SF	Slotted Nut	2	113.080
140	PPS-128C306AA-1-SF	Misc Fasteners	1	2.460
141	PPS-U613X000P0219	Hex Nut	79	213.300
142	PPS-U615X000P0218	Slotted Nut	57	166.440
143	PPS-U606P216L1150	Stud	36	123.840
144	PPS-6643072P0016-SF	Allen Bolt	22	1.100
145	PPS-U613X000P0218	Hex Nut	9	18.000
146	PPS-U625P204L0263	Allen Bolt	8	0.640
147	PPS-208B8908P0101-SF	Misc Fasteners	4	6.320
148	PPS-U613X000P0219	Hex Nut	6	16.200
149	PPS-181A7376P0005	Washer	161	51.520
150	PPS-U614X000P0212	Covered Nut	50	58.050
151	PPS-U605P216L1625	Stud	40	194.400

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

152	PPS-U615X000P0219	Slotted Nut	40	152.000
153	PPS-U615X000P0222-SF	Slotted Nut	4	42.560
154	PPS-U624P206L0800	Allen Bolt	4	1.600
155	PPS-GQ-J2663-01	Screw	176	18.480
156	PPS-101A743AF-2	Pin	2	0.100
157	PPS-101A775BC-1	Pin	2	11.000
158	PPS-31-42402-05-SF	Washer	30	0.900
TOTAL			**3777**	**4017.766**

SI.No	**Description of Export item at SI.No.3**	**Sub Category**	**Quantity (In Nos.)**	**Finished Weight (In Kgs)**
	Turbine Components Valve Parts (Made of Stainless Steel Round Bar)			
1	PPS-497C925002-SF	STEM	2	12.900
2	PPS-222A6357P0001-SF	CONTROL VALVE INNER VALVE DISC	4	4.996
3	PPS-N26-890-7693-01-SF	SPRING SEAT	1	0.742
4	PPS-6041J58005-SF	Spring Guide	1	13.200
5	PPS-4785D31001-SF	Throttle Valve Stem	1	8.700

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

6	PPS-TG21Q-000016-002	Adjusting Liner	4	4.428
7	PPS-TG21Q-000049-001	SPACER	10	3.600
8	PPS-31-59751-04/BU	SET SCREW	19	0.171
9	PPS-N26-890-5659-02-SF	REHEAT STOP VALVE SHOULDER RING	1	0.280
10	PPS-N26-150-0015-16	Hex Nut	10	2.000
TOTAL			**53**	**51.017**

SI.No.	**Description of Export item at SI.No.4**	**Sub Category**	**Quantity (In Nos.)**	**Finished Weight (In Kgs)**
Turbine Components Valve Parts (Made of Alloy Steel Round Bar)				
1	PPS-207B1173P0101-SF	CONTROL VALVE BUSHING	1	17.860
2	PPS-N26-220-5010-21-SF	Bushing	2	0.746
3	PPS-182A4939P0007-SF	BUSHING FOR TILT PAD BEARING	11	0.462
4	PPS-264A1041P0001-SF	RING	4	1.444
5	PPS-162C2585P0001-SF	BY PASS DISC	8	96.960
6	PPS-361C947P0001-SF	DISC	1	**66.460**
7	PPS-T3-R3923-01-SPARE-SF	Bushing	1	3.000

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

8	PPS-0128Y409P0001	SPACER	3	0.117
9	PPS-264A8895P0001	SLIP RING	1	0.707
10	PPS-199A1726P0101-SF	VALVE SEAT	1	4.900
11	PPS-U534F250DLAN2	SEAL & FIT RING	1	1.090
12	PPS-U530F250DLAL2	OUTER SEAL RING	1	0.920
13	PPS-128V756P0001	SPACER	1	0.335
14	PPS-134B219DA-1-SF	Bushing	1	5.800
15	PPS-09461187P0001-SF	Bushing	2	0.040
16	PPS-N26-890-5659-07-SF	Bushing	2	7.400
17	PPS-N26-220-5010-02-SF	Bushing	1	0.277
18	PPS-N26-220-5010-21-SF	Bushing	2	**0.740**
19	PPS-N26-220-5010-22-SF	Bushing	1	0.518
20	PPS-N26-220-5010-23-SF	Bushing	2	0.480
21	PPS-4476D51002-SF	STEM	1	109.000
22	PPS-4476D51003-SF	STEM	1	154.000
23	PPS-126C3730P0001-SF	Control Valve	1	30.000
24	PPS-126C3734P0001-SF	C V Disc	1	30.000
25	PPS-4476D37006-SF	Shaft	1	114.000

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

26	PPS-162C2631P0001-SF	Control Valve	1	20.720
27	PPS-N26-890-7689-02-SF	VALVE COUPLING	1	20.720
28	PPS-4476D37007-SF	Shaft	1	114.000
29	PPS-101T6088P0001	Control Valve	2	97.040
30	PPS-199D4233P0001	Control Valve Outer Disc	1	**10.180**
31	PPS-N26-890-7689-02-SF	VALVE COUPLING	1	20.720
32	PPS-208B8908P0101-SF	Ring	4	6.320
33	PPS-6038J58023-SF	Governer Valve Crosshead	1	13.640
34	PPS-208B8934P0106	KEEPER RING MAIN STOP VALVE	1	1.260
35	PPS-197B625P0001-SF	Nut	1	9.460
36	PPS-786D861001-SF	THROTTLE VALVE SPRING SEAT	1	0.310
37	PPS-203D4532P0001	VALVE 9.25 STOP VALVE	2	32.040
38	PPS-TG27Q-000015-001/SPARE-SF	Bushing	2	2.320
39	PPS-178C9165P0001-SF	Main stop valve Bypass disc	3	77.040
TOTAL			**74**	**1073.026**

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No	Description of Export item at SI.No.5	Sub Category	Quantity (In Nos.)	Finished Weight (In Kgs)
	Turbine Components Valve Parts (Made of Hollow Round Bar)			
1	PPS-208B8934P0106	Keeper Ring Main Stop Valve	1	1.260
TOTAL			**1**	**1.260**

2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No1 and its quantity may be allowed as 1622.34 Kgs as 1.73 Kgs./Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 8876.12 Kgs as 2.20 Kgs./Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 131.01 Kgs as 2.56 Kgs./Kg content in the export item at SI.No.3 after taking 20% recovery from the scrap.

5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 2045.71 Kgs as 1.90 Kgs./Kg content in the export item at SI.No.4 after taking 20% recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 5 and its quantity may be allowed as 3.09 Kgs as 2.45 Kgs./Kg content in the export item at SI.No.5 after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00004574AM26
RA File Number	03AX04003606 AM23
Licence No and Date	0311018683/18/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms** fixed earlier as per comments of Consultant (SKB) dated 06.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	FIRED HEATER	1 SET	ITEM NO 1 TO 14: FINNED PIPES	1 % WASTAGE ON THE NET WEIGHT OF THE FINNED PIPES IN THE EXPORT PRODUCT
			ITEM NO 15 TO 47: SEAMLESS PIPES	1 % WASTAGE ON THE NET WEIGHT OF THE FINNED PIPES IN THE EXPORT PRODUCT
			ITEM NO 48 TO 70 ELBOW, RETURN BEND, CAP, HALF COUPLINGS, TEE, CONC. REDUCER, REDUCING TEE	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ITEM NO 71 TO 75: WELDOLET BW	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ITEM NO 76 TO 78: INSULATING CASTABLE	1 % WASTAGE ON THE NET WEIGHT OF THE FINNED PIPES IN THE EXPORT PRODUCT
			ITEM NO 79 TO 83:	1 % WASTAGE ON THE

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			CERAMIC FIBRE BLANKET, CERAMIC PAPER & CERAMIC FIBRE ROPE.	NET WEIGHT OF THE FINNED PIPES IN THE EXPORT PRODUCT
			ITEM NO 84: REFRACTORY GLUE	UPTO 1% OF F.O.B. VALUE OR AS APPLIED FOR, WHICHEVER IS LOWER.

NOTE:

1. THE NUMBER OF PIECES OF PIPE IN THE EXPORT PRODUCT SHOULD BE EQUAL TO THE NUMBER OF PIECES OF THE IMPORTED PIPES.

2 THE GRADE OF FINNED AND SEAMLESS PIPES IN THE EXPORT PRODUCT SHOULD MATCH THE GRADE OF IMPORTED FINNED AND SEAMLESS PIPES.

3. THE GRADE AND SPECIFICATIONS OF IMPORTED ELBOW, RETURN BEND, CAP, HALF COUPLING, TEE, CONC. REDUCER, REDUCING TEE & WELDOLET SHOULD MATCH WITH THE GRADE AND SPECIFICATIONS OF ELBOW, RETURN BEND, CAP, HALF COUPLING, TEE, CONC. REDUCER, REDUCING TEE & WELDOLET, GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	KLOECKNER DESMA MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00004772AM26
RA File Number	08AX04001471 AM23
Licence No and Date	0811006780/16/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted from the comments of concerned TE that the firm wants to import used machine viz., BRUSHING UNIT FOR ALPHA 400 H and after refurbishing, it will export the same. Under the duty exemption scheme, exports of such refurbished items are not allowed. The Committee, after deliberating upon the case, decided to refer the case to PC-4 section for necessary clarification.

Case stands deferred.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	8 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 18.03.2026, as under:

1. Net weight of export item may be specified as 49,470 Kgs. containing 1364 Nos. of Tubes (Import item).
2. Import item at SI No. 1 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 1364 Nos. on net to net basis.

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 18.03.2026, as under:

1. Net weight of export item may be specified as 39,320 Kgs. containing 444 Nos. of Tubes (Import item).
2. Import item at SI No. 1 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 444 Nos. on net to net basis.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	10 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 07.04.2026, as under:

SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	OPTICAL FIBRE CABLE-UNARMOURED-2F-G657A1-UT	7000	KME	Filling Gel- LT-410-A	11,203.780	KGS
2	OPTICAL FIBRE CABLE-UNARMOURED-4F-UT	600	KME	Filling Gel- LT-410-A	899.544	KGS
3	OPTICAL FIBRE CABLE-UNARMOURED-8F-UT	600	KME	Filling Gel- LT-410-A	777.984	KGS
4	OPTICAL FIBRE CABLE-UNARMOURED-12F-UT	600	KME	Filling Gel- LT-410-A	662.502	KGS
5	OPTICAL FIBRE CABLE-UNARMOURED-24F-UT	600	KME	Filling Gel- LT-410-A	583.488	KGS
6	OPTICAL FIBRE CABLE-UNARMOURED	600	KME	Filling Gel- LT-410-A	826.608	KGS

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

	ADSS-2F-UT					
7	OPTICAL FIBRE CABLE-UNARMOURED ADSS-4F-UT	300	KME	Filling Gel- LT-410-A	382.914	KGS
8	OPTICAL FIBRE CABLE-UNARMOURED ADSS-8F-UT	300	KME	Filling Gel- LT-410-A	325.173	KGS
9	OPTICAL FIBRE CABLE-UNARMOURED ADSS-12F-UT	300	KME	Filling Gel- LT-410-A	161.067	KGS
10	OPTICAL FIBRE CABLE-UNARMOURED ADSS-24F-UT	300	KME	Filling Gel- LT-410-A	224.886	KGS
11	OPTICAL FIBRE CABLE-UNARMOURED ADSS-24F-MLT	500	KME	Filling Gel- LT-410-A	1,585.345	KGS
12	OPTICAL FIBRE CABLE-UNARMOURED ADSS-48F-MLT	500	KME	Filling Gel- LT-410-A	3,170.690	KGS
13	OPTICAL FIBRE CABLE-UNARMOURED ADSS-72F-MLT	500	KME	Filling Gel- LT-410-A	4,756.035	KGS
14	OPTICAL FIBRE CABLE-UNARMOURED ADSS-96F-MLT	500	KME	Filling Gel- LT-410-A	6,346.445	KGS

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

15	OPTICAL FIBRE CABLE-UNARMOURED ADSS-144F-MLT	500	KME	Filling Gel- LT-410-A	9,517.135	KGS
16	OPTICAL FIBRE CABLE-UNARMOURED-12F-MLT	500	KME	Filling Gel- LT-410-A	329.225	KGS
17	OPTICAL FIBRE CABLE-UNARMOURED-24F-MLT	500	KME	Filling Gel- LT-410-A	916.765	KGS
18	OPTICAL FIBRE CABLE-UNARMOURED-36F-MLT	500	KME	Filling Gel- LT-410-A	283.640	KGS
19	OPTICAL FIBRE CABLE-UNARMOURED-48F-MLT	500	KME	Filling Gel- LT-410-A	91.170	KGS
20	OPTICAL FIBRE CABLE-UNARMOURED-96F-MLT	250	KME	Filling Gel- LT-410-A	91.170	KGS
21	OPTICAL FIBRE CABLE-UNARMOURED-144F-MLT	250	KME	Filling Gel- LT-410-A	134.227	KGS
22	OPTICAL FIBER CABLE-MINI-UNARMOURED-12F-MLT	250	KME	Filling Gel- LT-410-A	40.520	KGS
23	OPTICAL FIBER CABLE-MINI-	500	KME	Filling Gel- LT-410-A	167.145	KGS

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

	UNARMOURED-24F-MLT					
24	OPTICAL FIBER CABLE-MINI-UNARMOURED-48F-MLT	500	KME	Filling Gel- LT-410-A	329.225	KGS
25	OPTICAL FIBER CABLE-MINI-UNARMOURED-96F-MLT	250	KME	Filling Gel- LT-410-A	329.225	KGS
26	OPTICAL FIBER CABLE-MINI-UNARMOURED-144F-MLT	250	KME	Filling Gel- LT-410-A	496.370	KGS
27	OPTICAL FIBER CABLE-MINI-UNARMOURED-12F-G657A1-MLT	500	KME	Filling Gel- LT-410-A	81.040	KGS
28	OPTICAL FIBER CABLE-MINI-UNARMOURED-24F-G657A1-MLT	500	KME	Filling Gel- LT-410-A	167.145	KGS
29	OPTICAL FIBER CABLE-MINI-UNARMOURED-48F-G657A1-MLT	500	KME	Filling Gel- LT-410-A	329.225	KGS
30	OPTICAL FIBER CABLE-MINI-UNARMOURED-96F-G657A1-MLT	500	KME	Filling Gel- LT-410-A	658.450	KGS
31	OPTICAL FIBER CABLE-MINI-UNARMOURED-144F-G657A1-	500	KME	Filling Gel- LT-410-A	992.740	KGS

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

MLT

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 25.03.2026, as under:

SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	OPTICAL FIBER CABLE-MINI-UNARMOURED-12F-G657A1-MLT	500	KME	Single Mode Optical Fiber-G657A1 (Natural)	6,290.730	KM
		500		Polybutylene Terephthalate (PBT)-JD-3019	1,060.800	KG
		500		Borstar HE 6062 HD polyethylene	9,642.500	KG
2	OPTICAL FIBER CABLE-MINI-UNARMOURED-24F-G657A1-MLT	500	KME	Single Mode Optical Fiber-G657A1 (Natural)	12,581.460	KM
		500		Polybutylene Terephthalate (PBT)-JD-3019	2,111.400	KG

Signature Not Verified

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

		500		Borstar HE 6062 HD polyethylene	9,642.500	KG
3	OPTICAL FIBER CABLE-MINI-UNARMOURED-48F-G657A1-MLT	500	KME	Single Mode Optical Fiber-G657A1 (Natural)	25,162.920	KM
		500		Polybutylene Terephthalate (PBT)-JD-3019	4,233.000	KG
		500		Borstar HE 6062 HD polyethylene	9,642.500	KG
4	OPTICAL FIBER CABLE-MINI-UNARMOURED-96F-G657A1-MLT	500	KME	Single Mode Optical Fiber-G657A1 (Natural)	50,325.840	KG
		500		Polybutylene Terephthalate (PBT)-JD-3019	8,466.000	KG
		500		Borstar HE 6062 HD polyethylene	11,225.900	KG
5	OPTICAL FIBER CABLE-MINI-UNARMOURED-144F-G657A1-MLT	500	KME	Single Mode Optical Fiber-G657A1 (Natural)	75,488.760	KG
		500		Polybutylene Terephthalate (PBT)-JD-3019	12,699.000	KG
		500		Borstar HE 6062 HD polyethylene	11,895.800	KG

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00006557AM25
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. SUBMIT A COLOURED DRAWING OF EACH EXPORT PRODUCT AND ALSO INDICATE THE POSITION OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.

2. WHAT IS THE REASON FOR ASKING FOR NIL WASTAGE WHEN THE IMPORTED ITEMS ARE IN GRAMS? HOW THE IMPORTED ITEMS IN GRAMS WILL BE ACCOUNTED FOR?

3. IS THERE ANY INDIGENOUS INPUT IN THE EXPORT PRODUCT?

4. ARE THE EXPORT ITEMS FOR DIFFERENT AUTO VEHICLES, OR WILL ALL THE EXPORT PRODUCTS BE USED FOR THE SAME VEHICLES, HAVING DIFFERENT MODELS?

Case stands deferred.

Case No.	13 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

comments of Meity dated 07.04.2026, as under:

SL. No.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	Single Mode Optical Fiber-G652D (Colored) / Optical Fibre Cable Unarmoured/ Armoured- 12 F-G 652D- UT	120000	KME	Single Mode Optical Fiber-G652D (Colored)	1,20,060.000	KM
		120000		OPTICAL FIBER INK	960.003	KGS

RA concerned may take suitable consequential action accordingly.

Case No.	14 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00006032AM26
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 10 .04.2026, as under:

1. Export item to contain 22.5 MT of Carbon Steel Seamless Tubes / Pipes (Cold Finish) and 22.5 MT of CRSS/HRSS/CRCS/HR CS Strips or Coils.
2. Words " Aluminium Tube" may be omitted from the description of import item at SI.No.2.
3. Quantity of import item at SI.No.1 may be allowed as 25.245 MT as 1.122 Kgs/Kg content in the export item.
4. Quantity of import item at SI.No.2 may be allowed as applied for i.e. 25.31 MT as 1.125 Kgs/Kg content in the export item as per SION C- 1490.

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/1/MEET/Mar/202526/20

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case Status	Case Approved
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 06.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PISTON RINGS FOR TRUCK MODEL: VOLVO D-13 WITH 3 RINGS IN ONE SET DIA:131 MM PART NO. 20747511	2200 SETS	SEMIFINISHED COMPRESSOR RING FOR PISTON RING VOLVO D-13 QUALITY:DUCTILE MATERIAL, DIA: 131 MM PART NO.20747511 QTY: 2200 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			SEMIFINISHED COMPRESSOR RING FOR PISTON RING VOLVO D-13 QUALITY:DUCTILE MATERIAL, DIA: 131 MM PART NO.20747511 QTY: 2200 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			SEMIFINISHED SPRING OIL RING FOR PISTON RING VOLVO D-13 QUALITY: SPRING STEEL MATERIAL, DIA: 131 MM PART NO.20747511 QTY: 2200 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	16 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00005945AM26
RA File Number	33AX04000024 AM24
Licence No and Date	3311001265/07/06/2023
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	17 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00004967AM25
RA File Number	09AX04000204 AM24
Licence No and Date	0911005234/20/06/2023
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	18 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003280AM26
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	19 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Licence No and Date	0611002150/21/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that in this case, the firm's representative Shri **Vinod Mishra, Assistant General Manager had** attended the Personal Hearing before Norms Committee-1 on 09.01.2026 and submitted that his firm had imported 667 pcs each of import item Nos.1 & 2 viz., Image Intesifier Tube and Infra Red Aiming Device IRAD against export of 661 pcs of Night Fighting Systems. He claimed 1 % rejection which is due to surface scratches black and white spot and deviation in electrical and mechanical connection. These components are neither repairable nor reusable. Subsequently, the firm submitted, inter alia, Bill of Entry and a copy of Shipping Bill vide mail dated 06.04.2026 which was forwarded to Tech-1 for comments vide mail dated 06.04.2026. The Committee, after deliberating upon the case, **decided to ratify the ad-hoc norms** as per comments of Tech-1 dated 10.04.2026, as under:

i. 1 % wastage may be allowed on import item nos.1 and 2 which are critical components.
ii. Import item nos.3 and 4, in respect of which NIL wastage has been claimed, may be allowed on Nett to Nett basis with accountability in export.
iii. No repeat authorizations may be issued on these norms.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	NU-WAY HEATRANSFER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00006256AM25
RA File Number	09AX04000520 AM24
Licence No and Date	0911005849/22/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 30 .03.2026, as under:

1. Net weight of export item may be specified as 102.106 MT.
2. Import items at Sl.No.1 & 2 shall be of relevant grade and thickness as contained/utilized in the export item and their quantities may be allowed as 1.05 Kgs/Kg content in the export item.
3. Quantity of import items at Sl.No.3 & 4 may be allowed on net to net basis with accountability clause in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Mar/202526/20

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003282AM26
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	22 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002470AM26
RA File Number	02AX04000557 AM24
Licence No and Date	0211005634/22/12/2023
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	23 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SUPREME SHAVERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00006730AM25
RA File Number	05AX04003268 AM24
Licence No and Date	0511023189/11/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Submit a colored drawing of the export items (Knives and Blades) with the complete dimensions of the export product.**
2. **What are the length and width of the input carbon steel strips for the manufacturing of the export product?**
3. **Submit separate drawings of the items (Knives and Blades) manufactured from the imported Carbon steel coils of less than 600 MM width coils.**

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

4. **Submit Test Mill Certificate of Carbon Steel Coils.**

5. **Submit details of the export product and its application.**

6. **Complete justification & explanation of the wastage claimed for the export items.**

Case stands deferred.

Case No.	24 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00000483AM26
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08 .04.2026, as under:

1. Each export item to contain 20.896 MT of Aluminium plates , sheets and strip, 1.05 MT of Hollow Profiles of Aluminium alloys & 0.5 MT of Railing Sections of Aluminium Alloys.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 696.421 MT as 1.0415 Kgs/Kg content in the export item after taking 40 % recovery from scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 34.272 MT as 1.02 Kgs/Kg content in the export item.
4. Quantity of import item at Sl.No.3 may be allowed as 16.32 MT as 1.02 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and noted that in this case, the firm's representative Shri **Vinod Mishra, Assistant General Manager had** attended the Personal Hearing before Norms Committee-1 on 09.01.2026 and submitted that his firm had imported 52 pcs of import item No.1 viz., Image Intesifier Tube against export of 50 Nos. of Night Vision Binocular with accessories. He claimed 1 % rejection which is due to surface scratches black and white spot and deviation in electrical and mechanical connection. These components are neither repairable nor reusable. Subsequently, the firm submitted, inter alia, Bill of Entry and a copy of Shipping Bill vide mail dated 06.04.2026 which was forwarded to Tech-1 for comments vide mail dated 06.04.2026. The committee further noted that the firm has enclosed a copy of approval for mfg from Ministry of Defense for production and supply to Uruguay Army dated 28.12.2023. The Committee, after deliberating upon the case, **decided to ratify the ad-hoc norms** as per comments of Tech-1 dated 10.04.2026, as under:

i. 1 % wastage may be allowed on import item no.1 which are critical components.
ii. No repeat authorizations may be issued on these norms.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002469AM26
RA File Number	02AX04000634 AM24
Licence No and Date	0211005857/30/01/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	27 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002754AM26
RA File Number	02AX04000696 AM24
Licence No and Date	0211006051/27/02/2024
Norms Committee Decision: **The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:**	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

1. **Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.**
2. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.**
3. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**
4. **Use of export product.**
5. **Net content of import items and wt. of import do not match with % wastage claimed.**

Case stands deferred.

Case No.	28 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003276AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	29 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ABI FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003643AM26
RA File Number	04AX04001153 AM24
Licence No and Date	0411007238/08/04/2024
Norms Committee Decision: **The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:**	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

1. What is the actual shape of the imported items? Please submit a copy of the Bill of Entry that explains why the imported raw material is needed for the export product.

2. Submit a process flow chart, which could justify 30% wastage on the net weight of the export product.

3. Submit a drawing of the export product with complete dimensions of the export item and the dimensions & size of the imported input & weight thereof for manufacturing of each export product.

4. Submit the Mill Test Certificate of the imported input and the grade thereof.

Case stands deferred.

Case No.	30 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00000484AM26
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.04.2026, as under:

1. Each export item at Sl.No.1 to contain 20.896 MT of Aluminium plates , sheets and strip, 1.05 MT of Hollow Profiles of Aluminium alloys & 0.5 MT of Railing Sections of Aluminium Alloys.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 348.208 MT as 1.041 Kgs/Kg content in the export item after taking 40 % recovery from scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 17.136 MT as 1.02 Kgs/Kg content in the export item.
4. Quantity of import item at Sl.No.3 may be allowed as 8.16 MT as 1.02 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	32 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	NIRMAL OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00004601AM26
RA File Number	05AX04000236 AM25
Licence No and Date	0511025552/15/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	CUT TO LENGTH MACHINE (MADE BY IMPORT ITEM S.NO1: SEAMLESS PIPE. 2 BEARING, 3 LEVELLERS, 4. CONVEYOR, 5. AUTOMATIC STACKER, 6. HYDRAULIC CUTTING MACHINE, 7. 15 TON CAPACITY HYDRAULIC UNCOILER WITH COIL CAR, 8. ELECTRICAL PANEL WITH	1 SET	SEAMLESS PIPE	1.02 KG/KG ON THE NET WEIGHT OF SEAMLESS TUBES IN THE EXPORT PRODUCT
			BEARINGS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			LEVELLER	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			CONVEYOR	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			AUTOMATIC STACKER	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

	&SOMEINDIGENOUS ITEM.		HYDRAULIC CUTTING MACHINE	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			15 TON CAPACITY HYDRAULIC UNCOILER WITH COIL CAR	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			ELECTRICAL PANEL	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

NOTE: THE SIZE (OD & ID) AND GRADE OF IMPORTED SEAMLESS PIPE SHOULD BE MATCHED WITH THE SIZE (OD & ID) AND GRADE OF SEAMLESS PIPES IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000794AM25
RA File Number	05AX04000308 AM25
Licence No and Date	0511025597/17/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 06.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ACAC ASSY NQ5 INTERCOOLER/ CHARGE AIR COOLER - NQ5(HA600NQ5GA01)	126252 NOS	1. NUT-U CLIP NQ5(HR227DEYAA04) QTY: 126883 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			2. FLUX - HEADER AND TANK FOR CAC AND CONDE (PAINT FLUX C35M)	AS APPLIED

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			QTY: 564.63 KGS	
			3. SWITCH ASSY CYCLG PRESS GAMMA 2(PLES715DN8GA01-00) QTY: 126883 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			4. TUBE GAMMA 2(PLHA722DN8GA01-01) QTY: 123711.18 KGS	Wastage @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			5. ISOLATOR - RAD MTG GAMMA 2(PLHR224THFUA01-00) QTY: 253767 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			6. BOLT GAMMA 2(SA0404901) QTY: 253767 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			7. BOLT GAMMA CAC(SA1003300-1) QTY: 380650 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			8. Flux - External Fin (SC-MA-115410-AA) QTY: 3806.50 KGS	AS APPLIED
			9. INTERNAL FIN COIL GAMMA 2(SC-MA-HA703DN8-AA) QTY: 67341.77 KGS	Wastage @ 0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			10. EXTERNAL FIN COIL GAMMA 2(SC-MA-HA704DN8-AA) QTY: 78302.20 KGS	Wastage @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			11. BRACKET COIL GAMMA CAC(SC-MA-HA712DN8GA-A) QTY: 2055.51 KGS	WASTAGE @ 0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			12. BRACKET COIL GAMMA CAC(SC-MA-HA712DN8GA-A) QTY: 1955.91 KGS	Wastage @ 0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			13. HEADER COIL GAMMA 2(SC-MA-HA723DN8-AA) QTY: 41820.721 KGS	Wastage @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			14. SIDE SUPPORT COIL GAMMA 2(SC-MA-HA724DN8-AA) QTY: 30940.53 KGS	Wastage @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	ACAC ASSY NQ5 WEST EU (INTERCOOLER/ CHARGE AIR COOLER)(HA700NQ5GA02)	53117 NOS	1. FLUX - HEADER AND TANK FOR CAC AND CONDE (PAINT FLUX C35M) QTY: 237.55 KGS	AS APPLIED
			2. SWITCH ASSY CYCLG PRESS GAMMA 2(PLES715DN8GA01-00) QTY: 53383 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			3. TUBE GAMMA 2(PLHA722DN8GA01-01 QTY: 52048.02 KGS	WASTAGE @ 0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			4. ISOLATOR - RAD MTG GAMMA 2(PLHR224THFUA01-00) QTY: 106765 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			5. BOLT GAMMA 2(SA0404901) QTY: 106765 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			6. BOLT GAMMA CAC(SA1003300-1 QTY: 160148 NOS	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			7. Flux - External Fin(SC-MA-115410-AA) QTY: 1601.48 KGS	AS APPLIED
			8. INTERNAL FIN COIL GAMMA 2(SC-MA-HA703DN8-AA) QTY: 28332.17 KGS	WASTAGE @ 0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			9. EXTERNAL FIN COIL GAMMA 2(SC-MA-HA704DN8-AA) QTY: 32943.46 KGS	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			10 BRACKET COIL GAMMA CAC(SC-MA-HA712DN8GA-A) QTY: 864.80 KGS	AS APPLIED
			11. HEADER COIL GAMMA 2(SC-MA-HA723DN8-AA) QTY: 17594.90 KGS	WASTAGE @ 15% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			12. SIDE SUPPORT COIL GAMMA 2(SC-MA-HA724DN8-AA) QTY: 13017.36 KGS	WASTAGE @ 12% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

Signature Not Verified

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

NOTE: THE GRADE AND SIZE OF THE IMPORTED TUBES SHOULD MATCH THE GRADE AND SIZE OF THE TUBES GOING IN THE EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HARDCARB TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00004715AM26
RA File Number	03AX04001011 AM25
Licence No and Date	0311034459/07/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this case has already been approved in NC-1 meeting dated 03.04.2025 and as per the decision taken therein, the copy of written recommendation of MHI has already been forwarded to the concerned RA and the firm. The committee, therefore, decided to close the case showing its status as approved.	

Case No.	35 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00000404AM26
RA File Number	03AX04001672 AM25
Licence No and Date	0311035212/04/07/2024
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08 .04.2026, as under:

1. Quantity of export item at Sl.No.1 [Pre-Fabricated Aluminium Silos(400 Cubic meters)] may be specified as under:

a) Type A - Quantity: 4 Nos.-Each Silo to contain 11.414 MT of Aluminium plates , sheets and strip.

b) Type B - Quantity: 2 Nos.-Each Silo to contain 9.663 MT of Aluminium plates , sheets and strip.

c) Type C -Quantity: 1 No.-Each Silo to contain 12.677 MT of Aluminium plates , sheets and strip.

2. Export item at Sl.No.2 to contain 6324 MT of Aluminium plates , sheets and strip.

3. Export item at Sl.No.3 to contain 1.666 MT of Aluminium plates , sheets and strip

4. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 81.954 MT as 1.055 Kgs/Kg content in the export item after taking 40% recovery from scrap.

5. Import item at Sl.No.2 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 6.216 MT, being less than the net content in the export item.

6. Import item at Sl.No.3 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 1.760 MT as 1.056 Kgs/Kg content in the export item after taking 40% recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00001650AM26
RA File Number	04AX04000253 AM25
Licence No and Date	0411007732/04/07/2024
Norms Committee Decision: **The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:**	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

1. SUBMIT A COLOURED DRAWING OF EACH EXPORT PRODUCT AND ALSO INDICATE THE POSITION OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.

2. WHAT IS THE REASON FOR ASKING FOR NIL WASTAGE WHEN THE IMPORTED ITEMS ARE IN GRAMS? HOW THE IMPORTED ITEMS IN GRAMS WILL BE ACCOUNTED FOR?

3. IS THERE ANY INDIGENOUS INPUT IN THE EXPORT PRODUCT?

4. ARE THE EXPORT ITEMS FOR DIFFERENT AUTO VEHICLES, OR WILL ALL THE EXPORT PRODUCTS BE USED FOR THE SAME VEHICLES, HAVING DIFFERENT MODELS?

Case stands deferred.

Case No.	38 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003281AM26
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	39 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00005864AM26
RA File Number	09AX04000289 AM25
Licence No and Date	0911007572/11/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 06.04.2026, as under:	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	FLYWHEEL FLANGE ASSEMBLY (PARTS OF LOCOMOTIVES OTHERS)	500 NOS	HOT ROLLED BALL BEARING TUBES. QTY: 13070.00 KGS	12596.78 KGS INCLUSIVE OF 403.87% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE SLEEVE TO BE MANUFACTURED AS A PART FOR THE EXPORT OF FLYWHEEL FLANGE ASSEMBLY.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002699AM26
RA File Number	02AX04000221 AM25
Licence No and Date	0211006958/23/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.04.2026, as under:

EXPORT ITEM: COPPER TUYERE AND COPPER TUYERE COOLER (MECHANICAL SPARE ITEM OF STEEL PLANT - BLAST FURNACE)

QTY: 22.00 MTS

ITEM OF IMPORT: COPPER CAKES (C1030 X 205 X 2000 MM OF02)

QTY: 23.50 MTS

QUANTITY TO BE ALLOWED:

23.42 MTS INCLUSIVE OF 5.73% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

NOTE: THE GRADE AND NET CONTENT OF COPPER IN THE IMPORTED COPPER CAKES SHOULD BE MATCHED WITH THE GRADE AND NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00001022AM26
RA File Number	24AX04000165 AM25
Licence No and Date	2411003733/30/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.04.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 797.59 Kgs. as 2.71 Kgs./Kg content in the export item at SI.No.1 after taking 5 % recovery from the scrap.

2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 539.93 Kgs. as 2.28 Kgs./Kg content in the export item at SI.No.2 after taking 5 % recovery from the scrap.

3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 5359.2 Kgs as 2.57 Kgs./Kg content in the export item at SI.No.3 after taking 5 % recovery from the scrap.

4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 188.54 Kgs as 8.16 Kgs./Kg content in the export item at SI.No.4 after taking 5 % recovery from the scrap.

5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 392.73 Kgs as 6.11 Kgs./Kg content in the export item at SI.No.5 after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.6 and its quantity may be allowed as 3874.39 Kgs. as 2.65 Kgs./Kg content in the export item at SI.No.6 after taking 5% recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 4306.57 Kgs as 1.89 Kgs./Kg content in the export item at SI.No.7 after taking 5% recovery from the scrap.

8. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 282.94 Kgs as 5.71 Kgs./Kg content in the export item at SI.No.8 after taking 5% recovery from the scrap.

9. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 2304.09 Kgs as 1.80 Kgs./Kg content in the export item at SI.No.9 after taking 5% recovery from the scrap.

10. Import item at SI No10 shall be of relevant grade and size as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 1496.98 Kgs as 2.03 Kgs./Kg content in the export item at SI.No.10 after taking 5% recovery from the scrap.

11. Import item at SI No.11 shall be of relevant grade and size as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 1021.33 Kgs as 2.99 Kgs./Kg content in the export item at SI.No.11 after taking 5% recovery from the scrap.

12. Import item at SI No.12 shall be of relevant grade and size as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 427.96 Kgs as 6.85 Kgs./Kg content in the export item at SI.No.12 after taking 5% recovery from the scrap.

13.Import item at SI No.13 shall be of relevant grade and size as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 428.025 Kgs as 6.71 Kgs./Kg content in the export item at SI.No.13 after taking 5% recovery from the scrap.

14.Import item at SI No.14 shall be of relevant grade and size as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 154.665 Kgs as 5.40 Kgs./Kg content in the export item at SI.No.14 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

15. Import item at SI No.15 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 15 and its quantity may be allowed as 1248.99 Kgs as 2.47 Kgs./Kg content in the export item at SI.No.15 after taking 5% recovery from the scrap.

16. Import item at SI No.16 shall be of relevant grade and size as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 4278.52 Kgs as 2.01 Kgs./Kg content in the export item at SI.No.16 after taking 5% recovery from the scrap.

17. Import item at SI No.17 shall be of relevant grade and size as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 6291.631 Kgs as 2.01 Kgs./Kg content in the export item at SI.No.17 after taking 5% recovery from the scrap.

18. Import item at SI No.18 shall be of relevant grade and size as contained / utilized in the export item at SI.No.18 and its quantity may be allowed as 7456.89 Kgs as 2.64 Kgs./Kg content in the export item at SI.No.18 after taking 5% recovery from the scrap.

19 . Import item at SI No.19 shall be of relevant grade and size as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 3984.18 Kgs as 2.43 Kgs./Kg content in the export item at SI.No.19 after taking 5% recovery from the scrap.

20. Import item at SI No.20 shall be of relevant grade and size as contained / utilized in the export item at SI.No.20 and its quantity may be allowed as 1280.37 Kgs as 1.48 Kgs./Kg content in the export item at SI.No.20 after taking 5% recovery from the scrap.

21. Import item at SI No.21 shall be of relevant grade and size as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 2979.55 Kgs as 2.35 Kgs./Kg content in the export item at SI.No.21 after taking 5% recovery from the scrap.

22. Import item at SI No. 22 shall be of relevant grade and size as contained / utilized in the export item at SI.No.22 and its quantity may be allowed as 4578.14 Kgs as 2.04 Kgs./Kg content in the export item at SI.No.22 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

23. Import item at SI No.23 shall be of relevant grade and size as contained / utilized in the export item at SI.No.23 and its quantity may be allowed as 4415.02 Kgs as 3.006 Kgs./Kg content in the export item at SI.No.23 after taking 5% recovery from the scrap.

24. Import item at SI No.24 shall be of relevant grade and size as contained / utilized in the export item at SI.No.24 and its quantity may be allowed as 13642.52 Kgs as 2.89 Kgs./Kg content in the export item at SI.No.24 after taking 5% recovery from the scrap.

25. Import item at SI No.25 shall be of relevant grade and size as contained / utilized in the export item at SI.No.25 and its quantity may be allowed as 29360.87 Kgs as 2.88 Kgs./Kg content in the export item at SI.No.25 after taking 5% recovery from the scrap.

26. Import item at SI No.26 shall be of relevant grade and size as contained / utilized in the export item at SI.No.26 and its quantity may be allowed as 1069.32 Kgs as 1.92 Kgs./Kg content in the export item at SI.No.26 after taking 5% recovery from the scrap.

27. Import item at SI No.27 shall be of relevant grade and size as contained / utilized in the export item at SI.No.27 and its quantity may be allowed as 6250.97 Kgs as 3.35 Kgs./Kg content in the export item at SI.No.27 after taking 5% recovery from the scrap.

28. Import item at SI No.28 shall be of relevant grade and size as contained / utilized in the export item at SI.No.28 and its quantity may be allowed as 25962.001 Kgs as 1.66 Kgs./Kg content in the export item at SI.No.28 after taking 5% recovery from the scrap.

29. Import item at SI No.29 shall be of relevant grade and size as contained / utilized in the export item at SI.No.29 and its quantity may be allowed as 4047.42 Kgs as 2.09 Kgs./Kg content in the export item at SI.No.29 after taking 5% recovery from the scrap.

30. Import item at SI No.30 shall be of relevant grade and size as contained / utilized in the export item at SI.No.30 and its quantity may be allowed as 2124.30 Kgs as 8.01 Kgs./Kg content in the export item at SI.No.30 after taking 5% recovery from the scrap.

31.Import item at SI No.31 shall be of relevant grade and size as contained / utilized in the export item at SI.No.31 and its quantity may be allowed as 4730.88 Kgs as 4.68 Kgs./Kg content in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.31 after taking 5% recovery from the scrap.

32. Import item at SI No.32 shall be of relevant grade and size as contained / utilized in the export item at SI.No.32 and its quantity may be allowed as 18073.38 Kgs as 2.12 Kgs./Kg content in the export item at SI.No.32 after taking 5% recovery from the scrap.

33. Import item at SI No.33 shall be of relevant grade and size as contained / utilized in the export item at SI.No.33 and its quantity may be allowed as 17823.39 Kgs as 2.66 Kgs./Kg content in the export item at SI.No.33 after taking 5% recovery from the scrap..

34. Import item at SI No.34 shall be of relevant grade and size as contained / utilized in the export item at SI.No.34 and its quantity may be allowed as 22905.41 Kgs as 1.70 Kgs./Kg content in the export item at SI.No.34 after taking 5% recovery from the scrap.

35. Import item at SI No.35 shall be of relevant grade and size as contained / utilized in the export item at SI.No.35 and its quantity may be allowed as 27295.19 Kgs as 2.51 Kgs./Kg content in the export item at SI.No.35 after taking 5% recovery from the scrap.

36. Import item at SI No.36 shall be of relevant grade and size as contained / utilized in the export item at SI.No.36 and its quantity may be allowed as 6688.6 Kgs as 3.43 Kgs./Kg content in the export item at SI.No.36 after taking 5% recovery from the scrap.

37. Import item at SI No.37 shall be of relevant grade and size as contained / utilized in the export item at SI.No.37 and its quantity may be allowed as 1263.89 Kgs as 3.70 Kgs./Kg content in the export item at SI.No.37 after taking 5% recovery from the scrap.

38. Import item at SI No.38 shall be of relevant grade and size as contained / utilized in the export item at SI.No.38 and its quantity may be allowed as 5298.55 Kgs as 3.14 Kgs./Kg content in the export item at SI.No.38 after taking 5% recovery from the scrap.

39. Import item at SI No.39 shall be of relevant grade and size as contained / utilized in the export item at SI.No.39 and its quantity may be allowed as 3957.04 Kgs as 2.28 Kgs./Kg content in the export item at SI.No.39 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

40. Import item at SI No.40 shall be of relevant grade and size as contained / utilized in the export item at SI.No.40 and its quantity may be allowed as 12624.006 Kgs as 1.59 Kgs./Kg content in the export item at SI.No.40 after taking 5% recovery from the scrap.

41. Import item at SI No.41 shall be of relevant grade and size as contained / utilized in the export item at SI.No.41 and its quantity may be allowed as 6325.26 Kgs as 2.96 Kgs./Kg content in the export item at SI.No.41 after taking 5% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002136AM26
RA File Number	05AX04001471 AM25
Licence No and Date	0511027174/14/08/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	43 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002380AM26
RA File Number	08AX04000803 AM25
Licence No and Date	0811012440/20/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 23.03.2026, as under:

1. Net weight of export item may be specified as 15,604 Kgs.
2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 1406 Kgs as 1.02 Kgs/Kg content in the export item.
3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

and its quantity may be allowed as 550 Kgs as 1.02 Kgs/Kg content in the export item.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 505 Kgs as 1.02 Kgs/Kg content in the export item.
5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 1568 Kgs as 1.02 Kgs/Kg content in the export item.
6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 138 Kgs as 1.02 Kgs/Kg content in the export item.
7. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 230 Kgs as 1.02 Kgs/Kg content in the export item.
8. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 979 Kgs as 1.02 Kgs/Kg content in the export item.
9. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 436 Kgs as 1.02 Kgs/Kg content in the export item.
10. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 350 Kgs as 1.02 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00000610AM26
RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09 .04.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 3045.67 Kgs. as 2.;16 Kgs./Kg content in the export item at SI.No.1 after taking 5% recovery from the scrap.

2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 3931.39 Kgs. as 1.52 Kgs./Kg content in the export item at SI.No.2 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 3784 Kgs as 3.42 Kgs./Kg content in the export item at SI.No.3 after taking 5% recovery from the scrap.

4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 4399.20 Kgs as 2.44 Kgs./Kg content in the export item at SI.No.4 after taking 5% recovery from the scrap.

5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 3874.39 Kgs as 2.65 Kgs./Kg content in the export item at SI.No.5 after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 3854.88 Kgs. as 7.87 Kgs./Kg content in the export item at SI.No.6 after taking 5% recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 7628.79 Kgs as 1.83 Kgs./Kg content in the export item at SI.No.7 after taking 5% recovery from the scrap.

8. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 4671.11 Kgs as 2.04 Kgs./Kg content in the export item at SI.No.8 after taking 5% recovery from the scrap.

9. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 16517.10 Kgs as 2.09 Kgs./Kg content in the export item at SI.No.9 after taking 5% recovery from the scrap.

10. Import item at SI No10 shall be of relevant grade and size as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 3515.40 Kgs as 2.87 Kgs./Kg content in the export item at SI.No.10 after taking 5% recovery from the scrap.

11. Import item at SI No.11 shall be of relevant grade and size as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 13964.64 Kgs as 2.01 Kgs./Kg content in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.11 after taking 5% recovery from the scrap.

12. Import item at SI No.12 shall be of relevant grade and size as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 4120.25 Kgs as 2.53 Kgs./Kg content in the export item at SI.No.12 after taking 5% recovery from the scrap.

13.Import item at SI No.13 shall be of relevant grade and size as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 6548.14 Kgs as 2.33 Kgs./Kg content in the export item at SI.No.13 after taking 5% recovery from the scrap.

14.Import item at SI No.14 shall be of relevant grade and size as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 3716.53 Kgs as 2.96 Kgs./Kg content in the export item at SI.No.14 after taking 5% recovery from the scrap.

15. Import item at SI No.15 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 15 and its quantity may be allowed as 11364.85 Kgs as 2.03 Kgs./Kg content in the export item at SI.No.15 after taking 5% recovery from the scrap.

16. Import item at SI No.16 shall be of relevant grade and size as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 4056.57 Kgs as 1.87 Kgs./Kg content in the export item at SI.No.16 after taking 5% recovery from the scrap.

17. Import item at SI No.17 shall be of relevant grade and size as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 7032.66 Kgs as 1.87 Kgs./Kg content in the export item at SI.No.17 after taking 5% recovery from the scrap.

18. Import item at SI No.18shall be of relevant grade and size as contained / utilized in the export item at SI.No.18 and its quantity may be allowed as 23952.35 Kgs as 2.83 Kgs./Kg content in the export item at SI.No.18 after taking 5% recovery from the scrap.

19. Import item at SI No.19 shall be of relevant grade and size as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 3486.16 Kgs as 2.43 Kgs./Kg content in the export item at SI.No.19 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

20. Import item at SI No.20 shall be of relevant grade and size as contained / utilized in the export item at SI.No.20 and its quantity may be allowed as 7564.88 Kgs as 2.91 Kgs./Kg content in the export item at SI.No.20 after taking 5% recovery from the scrap.

21. Import item at SI No.21 shall be of relevant grade and size as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 14778.38 Kgs as 4.65 Kgs./Kg content in the export item at SI.No.21 after taking 5% recovery from the scrap.

22. Import item at SI No. 22 shall be of relevant grade and size as contained / utilized in the export item at SI.No.22 and its quantity may be allowed as 9961.52 Kgs as 2.15 Kgs./Kg content in the export item at SI.No.22 after taking 5% recovery from the scrap.

23. Import item at SI No.23 shall be of relevant grade and size as contained / utilized in the export item at SI.No.23 and its quantity may be allowed as 15035.25 Kgs as 2.92 Kgs./Kg content in the export item at SI.No.23 after taking 5% recovery from the scrap.

24. Import item at SI No.24 shall be of relevant grade and size as contained / utilized in the export item at SI.No.24 and its quantity may be allowed as 18533.84 Kgs as 2.89 Kgs./Kg content in the export item at SI.No.24 after taking 5% recovery from the scrap.

25. Import item at SI No.25 shall be of relevant grade and size as contained / utilized in the export item at SI.No.25 and its quantity may be allowed as 89691.61 Kgs as 1.22 Kgs./Kg content in the export item at SI.No.25 after taking 5% recovery from the scrap.

26. Import item at SI No.26 shall be of relevant grade and size as contained / utilized in the export item at SI.No.26 and its quantity may be allowed as 71308.39 Kgs as 4.36 Kgs./Kg content in the export item at SI.No.26 after taking 5% recovery from the scrap.

27. Import item at SI No.27 shall be of relevant grade and size as contained / utilized in the export item at SI.No.27 and its quantity may be allowed as 5950.68 Kgs as 3.006 Kgs./Kg content in the export item at SI.No.27 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

28. Import item at SI No.28 shall be of relevant grade and size as contained / utilized in the export item at SI.No.28 and its quantity may be allowed as 14437.78 Kgs as 2.09 Kgs./Kg content in the export item at SI.No.28 after taking 5% recovery from the scrap.

29. Import item at SI No.29 shall be of relevant grade and size as contained / utilized in the export item at SI.No.29 and its quantity may be allowed as 23044.81 Kgs as 2.89 Kgs./Kg content in the export item at SI.No.29 after taking 5% recovery from the scrap.

30. Import item at SI No.30 shall be of relevant grade and size as contained / utilized in the export item at SI.No.30 and its quantity may be allowed as 62458.58 Kgs as 2.88 Kgs./Kg content in the export item at SI.No.30 after taking 5% recovery from the scrap.

31.Import item at SI No.31 shall be of relevant grade and size as contained / utilized in the export item at SI.No.31 and its quantity may be allowed as 9342.48 Kgs as 1.92 Kgs./Kg content in the export item at SI.No.31 after taking 5% recovery from the scrap.

32. Import item at SI No.32 shall be of relevant grade and size as contained / utilized in the export item at SI.No.32 and its quantity may be allowed as 16185.55 Kgs as 3.35 Kgs./Kg content in the export item at SI.No.32 after taking 5% recovery from the scrap.

33. Import item at SI No.33 shall be of relevant grade and size as contained / utilized in the export item at SI.No.33 and its quantity may be allowed as 18300.87 Kgs as 1.43 Kgs./Kg content in the export item at SI.No.33 after taking 5% recovery from the scrap.

34. Import item at SI No.34 shall be of relevant grade and size as contained / utilized in the export item at SI.No.34 and its quantity may be allowed as 55058.66 Kgs as 2.11 Kgs./Kg content in the export item at SI.No.34 after taking 5% recovery from the scrap.

35. Import item at SI No.35 shall be of relevant grade and size as contained / utilized in the export item at SI.No.35 and its quantity may be allowed as 21305.13 Kgs as 1.65 Kgs./Kg content in the export item at SI.No.35 after taking 5% recovery from the scrap.

36. Import item at SI No.36 shall be of relevant grade and size as contained / utilized in the export item at SI.No.36 and its quantity may be allowed as 7783.71 Kgs as 2.86 Kgs./Kg content in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.36 after taking 5% recovery from the scrap.

37. Import item at SI No.37 shall be of relevant grade and size as contained / utilized in the export item at SI.No.37 and its quantity may be allowed as 9036.72 Kgs as 2.12 Kgs./Kg content in the export item at SI.No.37 after taking 5% recovery from the scrap.

38. Import item at SI No.38 shall be of relevant grade and size as contained / utilized in the export item at SI.No.38 and its quantity may be allowed as 23195.68 Kgs as 4.71 Kgs./Kg content in the export item at SI.No.38 after taking 5% recovery from the scrap.

39. Import item at SI No.39 shall be of relevant grade and size as contained / utilized in the export item at SI.No.39 and its quantity may be allowed as 14281.56 Kgs as 2.66 Kgs./Kg content in the export item at SI.No.39 after taking 5% recovery from the scrap.

40. Import item at SI No.40 shall be of relevant grade and size as contained / utilized in the export item at SI.No.40 and its quantity may be allowed as 3959.66 Kgs as 4.03 Kgs./Kg content in the export item at SI.No.40 after taking 5% recovery from the scrap.

41. Import item at SI No.41 shall be of relevant grade and size as contained / utilized in the export item at SI.No.41 and its quantity may be allowed as 3406.50 Kgs as 3.91 Kgs./Kg content in the export item at SI.No.41 after taking 5% recovery from the scrap.

42. Import item at SI No.42 shall be of relevant grade and size as contained / utilized in the export item at SI.No.42 and its quantity may be allowed as 3568.08 Kgs as 2.85 Kgs./Kg content in the export item at SI.No.42 after taking 5% recovery from the scrap.

43. Import item at SI No.43 shall be of relevant grade and size as contained / utilized in the export item at SI.No.43 and its quantity may be allowed as 9631.58 Kgs as 3.43 Kgs./Kg content in the export item at SI.No.43 after taking 5% recovery from the scrap.

44. Import item at SI No.44 shall be of relevant grade and size as contained / utilized in the export item at SI.No.44 and its quantity may be allowed as 3432.35 Kgs as 7.28 Kgs./Kg content in the export item at SI.No.44 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

45. Import item at SI No.45 shall be of relevant grade and size as contained / utilized in the export item at SI.No.45 and its quantity may be allowed as 11476.28 Kgs as 3.13 Kgs./Kg content in the export item at SI.No.45 after taking 5% recovery from the scrap.

46. Import item at SI No.46 shall be of relevant grade and size as contained / utilized in the export item at SI.No.46 and its quantity may be allowed as 13405.98 Kgs as 3.14 Kgs./Kg content in the export item at SI.No.46 after taking 5% recovery from the scrap.

47. Import item at SI No.47 shall be of relevant grade and size as contained / utilized in the export item at SI.No.47 and its quantity may be allowed as 52839.73 Kgs as 1.76 Kgs./Kg content in the export item at SI.No.47 after taking 5% recovery from the scrap.

48. Import item at SI No.48 shall be of relevant grade and size as contained / utilized in the export item at SI.No.48 and its quantity may be allowed as 14726.63 Kgs as 3.13 Kgs./Kg content in the export item at SI.No.48 after taking 5% recovery from the scrap.

49. Import item at SI No.49 shall be of relevant grade and size as contained / utilized in the export item at SI.No.49 and its quantity may be allowed as 17734.95 Kgs as 2.59 Kgs./Kg content in the export item at SI.No.49 after taking 5% recovery from the scrap.

50. Import item at SI No.50 shall be of relevant grade and size as contained / utilized in the export item at SI.No.50 and its quantity may be allowed as 7620.03 Kgs as 3.29 Kgs./Kg content in the export item at SI.No.50 after taking 5% recovery from the scrap.

51. Import item at SI No.51 shall be of relevant grade and size as contained / utilized in the export item at SI.No.51 and its quantity may be allowed as 3703.05 Kgs as 2.37 Kgs./Kg content in the export item at SI.No.51 after taking 5% recovery from the scrap.

52. Import item at SI No.52 shall be of relevant grade and size as contained / utilized in the export item at SI.No.52 and its quantity may be allowed as 11026.23 Kgs as 2.21 Kgs./Kg content in the export item at SI.No.52 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

53. Import item at SI No.53 shall be of relevant grade and size as contained / utilized in the export item at SI.No.53 and its quantity may be allowed as 3663 Kgs as 2.67 Kgs./Kg content in the export item at SI.No.53 after taking 5% recovery from the scrap.

54. Import item at SI No.54 shall be of relevant grade and size as contained / utilized in the export item at SI.No.54 and its quantity may be allowed as 3847.05 Kgs as 4.87 Kgs./Kg content in the export item at SI.No.54 after taking 5% recovery from the scrap.

55. Import item at SI No.55 shall be of relevant grade and size as contained / utilized in the export item at SI.No.55 and its quantity may be allowed as 21457.46 Kgs as 2.09 Kgs./Kg content in the export item at SI.No.55 after taking 5% recovery from the scrap.

56. Import item at SI No.56 shall be of relevant grade and size as contained / utilized in the export item at SI.No.56 and its quantity may be allowed as 16531.70 Kgs as 1.37 Kgs./Kg content in the export item at SI.No.56 after taking 5% recovery from the scrap.

57. Import item at SI No.57 shall be of relevant grade and size as contained / utilized in the export item at SI.No.57 and its quantity may be allowed as 26876.92 Kgs as 1.59 Kgs./Kg content in the export item at SI.No.57 after taking 5% recovery from the scrap.

58. Import item at SI No.58 shall be of relevant grade and size as contained / utilized in the export item at SI.No.58 and its quantity may be allowed as 15105.12 Kgs as 2.96 Kgs./Kg content in the export item at SI.No.58 after taking 5% recovery from the scrap.

59. Import item at SI No.59 shall be of relevant grade and size as contained / utilized in the export item at SI.No.59 and its quantity may be allowed as 28495 Kgs as 1.31 Kgs./Kg content in the export item at SI.No.59 after taking 5% recovery from the scrap.

60. Import item at SI No.60 shall be of relevant grade and size as contained / utilized in the export item at SI.No.60 and its quantity may be allowed as 39765.47 Kgs as 2.55 Kgs./Kg content in the export item at SI.No.60 after taking 5% recovery from the scrap.

61. Import item at SI No.61 shall be of relevant grade and size as contained / utilized in the export item at SI.No.61 and its quantity may be allowed as 10017.19 Kgs as 2.60 Kgs./Kg content in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.61 after taking 5% recovery from the scrap.

62. Import item at SI No.62 shall be of relevant grade and size as contained / utilized in the export item at SI.No.62 and its quantity may be allowed as 26346.58 Kgs as 1.65 Kgs./Kg content in the export item at SI.No.62 after taking 5% recovery from the scrap.

63. Import item at SI No.63 shall be of relevant grade and size as contained / utilized in the export item at SI.No.63 and its quantity may be allowed as 2805 Kgs as 4.52 Kgs./Kg content in the export item at SI.No.63 after taking 5% recovery from the scrap.

64 . Import item at SI No.64 shall be of relevant grade and size as contained / utilized in the export item at SI.No.64 and its quantity may be allowed as 2823 Kgs as 7.58 Kgs./Kg content in the export item at SI.No.64 after taking 5% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00005553AM26
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	46 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00005860AM26
RA File Number	09AX04000438 AM25
Licence No and Date	0911007839/30/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

comments of Consultant (SKB) dated 06.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	FLYWHEEL FLANGE ASSEMBLY (PARTS OF LOCOMOTIVES OTHERS)	500 NOS	HOT ROLLED BALL BEARING TUBES. QTY: 13070.00 KGS	12596.78 KGS INCLUSIVE OF 403.87% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE SLEEVE TO BE MANUFACTURED AS A PART FOR THE EXPORT OF FLYWHEEL FLANGE ASSEMBLY.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	48 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	INDUSTRIAL JEWELS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

HQ File Number	HQRNORM REVIW00003607AM26
RA File Number	03AX04002730 AM25
Licence No and Date	0311037071/11/09/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	49 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00001023AM26
RA File Number	24AX04000256 AM25
Licence No and Date	2411003884/18/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.04.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 8473.10 Kgs. as 2.35 Kgs./Kg content in the export item at SI.No.1 after taking 5% recovery from the scrap.

2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 4292.01 Kgs. as 2.04 Kgs./Kg content in the export item at SI.No.2 after taking 5% recovery from the scrap.

3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 30148.44 Kgs as 1.22 Kgs./Kg content in the export item at SI.No.3 after taking 5% recovery from the scrap.

4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 34966.12 Kgs as 2.88 Kgs./Kg content in the export item at SI.No.4 after taking 5% recovery from the scrap.

5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.5 and its quantity may be allowed as 1688.4 Kgs as 1.92 Kgs./Kg content in the export item at SI.No.5 after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 10157.82 Kgs. as 3.35 Kgs./Kg content in the export item at SI.No.6 after taking 20% recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 4802.28 Kgs as 8.01 Kgs./Kg content in the export item at SI.No.7 after taking 5% recovery from the scrap.

8. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 14618.41 Kgs as 3.11 Kgs./Kg content in the export item at SI.No.8 after taking 5% recovery from the scrap.

9. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 4331.12 Kgs as 1.76 Kgs./Kg content in the export item at SI.No.9 after taking 5% recovery from the scrap.

10. Import item at SI No10 shall be of relevant grade and size as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 10635.89 Kgs as 3.13 Kgs./Kg content in the export item at SI.No.10 after taking 5% recovery from the scrap.

11. Import item at SI No.11 shall be of relevant grade and size as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 4893.93 Kgs as 5.55 Kgs./Kg content in the export item at SI.No.11 after taking 5% recovery from the scrap.

12. Import item at SI No.12 shall be of relevant grade and size as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 17327.25 Kgs as 2.59 Kgs./Kg content in the export item at SI.No.12 after taking 5% recovery from the scrap.

13.Import item at SI No.13 shall be of relevant grade and size as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 1598.95 Kgs as 3.29 Kgs./Kg content in the export item at SI.No.13 after taking 5% recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

14.Import item at SI No.14 shall be of relevant grade and size as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 1395.72 Kgs as 2.21 Kgs./Kg content in the export item at SI.No.14 after taking 5% recovery from the scrap.

15. Import item at SI No.15 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 15 and its quantity may be allowed as 10272.32 Kgs as 3.25 Kgs./Kg content in the export item at SI.No.15 after taking 5% recovery from the scrap.

16. Import item at SI No.16 shall be of relevant grade and size as contained / utilized in the export item at

SI.No.16 and its quantity may be allowed as 2136.75 Kgs as 2.67 Kgs./Kg content in the export item at SI.No.16 after taking 5% recovery from the scrap.

17. Import item at SI No.17 shall be of relevant grade and size as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 4103.52 Kgs as 4.87 Kgs./Kg content in the export item at SI.No.17 after taking 5% recovery from the scrap.

18. Import item at SI No.18 shall be of relevant grade and size as contained / utilized in the export item at SI.No.18 and its quantity may be allowed as 5192.38 Kgs as 2.96 Kgs./Kg content in the export item at SI.No.18 after taking 5% recovery from the scrap.

19. Import item at SI No.19 shall be of relevant grade and size as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 5433.79 Kgs as 2.55 Kgs./Kg content in the export item at SI.No.19 after taking 5% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	RIBO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00000176AM26
RA File Number	04AX04000560 AM25
Licence No and Date	0411008277/24/09/2024

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. THE MATERIAL BALANCE OF IMPORT AND EXPORT QUANTITY IS NOT MATCHING WITH 2% WASTAGE AS GIVEN IN APPENDIX 4E.

2. SUBMIT THE EXCEL SHEET, WHICH COULD INDICATE DESCRIPTION OF THE EXPORT PRODUCT, EXPORT WEIGHT, QUANTITY IN MTS AND ALSO IN NUMBERS, DESCRIPTION OF THE IMPORT ITEMS, SIZE OF THE PIPES, AND WHETHER THE PIPE IS SEAMLESS OR ERW, QUANTITY OF IMPORT ITEMS INCLUDING WASTAGE CLAIMED ON NET WEIGHT OF THE QUANTITY GOING IN THE EXPORT PRODUCT.

3. THE EXPANDED FORM OF ABBREVIATION USED IN THE EXPORT PRODUCT.

4. USE OF THE EXPORT PRODUCT.

Case stands deferred.

Case No.	51 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00001024AM26
RA File Number	24AX04000267 AM25
Licence No and Date	2411003904/01/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.04.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 48.62 Kgs. as 6.76 Kgs./Kg content in the export item at SI.No.1 after taking 5% recovery from the scrap.

2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 119.75 Kgs. as 5.09 Kgs./Kg content in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.2 after taking 5% recovery from the scrap.

3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 114.59 Kgs as 5.77 Kgs./Kg content in the export item at SI.No.3 after taking 5% recovery from the scrap.

4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 257.62 Kgs as 6.84 Kgs./Kg content in the export item at SI.No.4 after taking 5% recovery from the scrap.

5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 215.62 Kgs as 1.54 Kgs./Kg content in the export item at SI.No.5 after taking 5 % recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 1461.74 Kgs. as 1.53 Kgs./Kg content in the export item at SI.No.6 after taking 5 % recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 337.55 Kgs as 5.40 Kgs./Kg content in the export item at SI.No.7 after taking 5 % recovery from the scrap.

8. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 410.59 Kgs as 7.74 Kgs./Kg content in the export item at SI.No.8 after taking 5 % recovery from the scrap.

9. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 149.89 Kgs as 7.43 Kgs./Kg content in the export item at SI.No.9 after taking 5 % recovery from the scrap.

10. Import item at SI No10 shall be of relevant grade and size as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 84.73 Kgs as 4.47 Kgs./Kg content in the export item at SI.No.10 after taking 5 % recovery from the scrap.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

11. Import item at SI No.11 shall be of relevant grade and size as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 31.38 Kgs as 4.97 Kgs./Kg content in the export item at SI.No.11 after taking 5 % recovery from the scrap.

12. Import item at SI No.12 shall be of relevant grade and size as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 32.17 Kgs as 4.83 Kgs./Kg content in the export item at SI.No.12 after taking 5 % recovery from the scrap.

13.Import item at SI No.13 shall be of relevant grade and size as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 197.81 Kgs as 6.27 Kgs./Kg content in the export item at SI.No.13 after taking 5 % recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00000488AM26
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Weight of each Export Product.**
2. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.**
3. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**
4. **The above information may be furnished export product wise.**

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

5. **Quantities of export and import items in Nos. also in addition to their weights.**

Case stands deferred.

Case No.	53 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002753AM26
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	54 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25
Licence No and Date	0311037807/10/10/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	55 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00001025AM26
RA File Number	24AX04000306 AM25
Licence No and Date	2411003953/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.04.2026, as under:	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 47.32 Kgs. as 20.75 Kgs./Kg content in the export item at SI.No.1 after taking 5% recovery from the scrap.

2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 188.34 Kgs. as 4.02 Kgs./Kg content in the export item at SI.No.2 after taking 5% recovery from the scrap.

3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 236.30 Kgs as 4.29 Kgs./Kg content in the export item at SI.No.3 after taking 5% recovery from the scrap.

4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 383.17 Kgs as 3.08 Kgs./Kg content in the export item at SI.No.4 after taking 5% recovery from the scrap.

5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 96.41 Kgs as 4.81 Kgs./Kg content in the export item at SI.No.5 after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 97.27 Kgs. as 3.68 Kgs./Kg content in the export item at SI.No.6 after taking 5% recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 608.50 Kgs as 2.80 Kgs./Kg content in the export item at SI.No.7 after taking 5% recovery from the scrap.

8. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 148.69 Kgs as 3.85 Kgs./Kg content in the export item at SI.No.8 after taking 5% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Case No.	56 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	57 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00001026AM26
RA File Number	24AX04000339 AM25
Licence No and Date	2411004028/14/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.04.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 754.52 Kgs. as 5.98 Kgs./Kg content in the export item at SI.No.1 after taking 5% recovery from the scrap.

2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 87.51 Kgs. as 4.57 Kgs./Kg content in the export item at SI.No.2 after taking 5% recovery from the scrap.

3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 949.34 Kgs as 4.13 Kgs./Kg content in the export item at SI.No.3 after taking 5% recovery from the scrap.

4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 133.35 Kgs as 8.26 Kgs./Kg content in the export item at

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SI.No.4 after taking 5% recovery from the scrap.

5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 216.36 Kgs as 5.07 Kgs./Kg content in the export item at SI.No.5 after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 30.62 Kgs. as 1.55 Kgs./Kg content in the export item at SI.No.6 after taking 5 % recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 55.64 Kgs as 1.70 Kgs./Kg content in the export item at SI.No.7 after taking 5 % recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ZAIKAI INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00004275AM25
RA File Number	05AX04002530 AM25
Licence No and Date	0511029095/21/11/2024
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	59 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case deferred for the comments of TE.

Case No.	60 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00002700AM26
RA File Number	02AX04000530 AM25
Licence No and Date	0211007642/22/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.04.2026, as under:

EXPORT ITEM: MECHANICAL SPARE ITEM OF STEEL PLANT - BLAST FURNACE (viz. Copper Tuyere, Copper Tuyere Cooler, Copper Contact Clamp, Lance Tip, Converter Tuyere Head, etc.)

QTY: 16.00 MTS

ITEM OF IMPORT: COPPER CAKES (Grade: OF01 / OF02 / OFD1 / BE57 / BE58 / DHP / DLP / BEEL)

QTY: 17.24 MTS

QUANTITY TO BE ALLOWED:

16.91 MTS INCLUSIVE OF 5.73% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE AND NET CONTENT OF COPPER IN THE IMPORTED COPPER CAKES SHOULD BE MATCHED WITH THE GRADE AND NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	62 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	OTRIVA INDUSTRIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00004153AM26
RA File Number	34AX04000737 AM25
Licence No and Date	3411005848/23/12/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	63 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	WINDLASS ENGINEERS & SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005440AM25
RA File Number	05AX04003183 AM25
Licence No and Date	0511030089/03/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 05.04.2026, as under:

Import - 1 to 101 -Net to net as per GN4. Spares ,if any, will be imported as per policy for import of spares.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005594AM25
RA File Number	02AX04000620 AM25
Licence No and Date	0211007930/10/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

1. **Detail technical note on manufacturing process including the relevant flow sheet.**
2. **Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.**
3. **Weight of each Export Product.**
4. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.**
5. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**
6. **Sheet layout diagram of the material indicating the wastage during blanking.**
7. **Use of export product.**

Case stands deferred.

Case No.	65 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005649AM25
RA File Number	03AX04005275 AM25
Licence No and Date	0311040425/14/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08 .04.2026, as under:

1. Each export item at Sl.No.1 to contain 11.414 MT of Aluminium plates , sheets and strip.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 23.931 MT as 1.048 Kgs/Kg content in the export item after taking 40% recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00005668AM25
RA File Number	05AX04003580 AM25
Licence No and Date	0511030336/15/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **SUBMIT COLOURED DRAWING OF THE EXPORT PRODUCT, WHICH COULD INDICATE THE REQUIREMENT OF IMPORTED COMPONENTS.**
2. **WHERE IS THE APPLICATION OF THE EXPORT PRODUCT?**
3. **SUBMIT A LIST OF THE INDIGENOUS ITEMS REQUIRED TO MANUFACTURE THE EXPORT ITEM.**

Case stands deferred.

Case No.	67 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005686AM25
RA File Number	03AX04005248 AM25
Licence No and Date	0311040494/16/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

i) Declaration regarding non-recoverable wastage in the manufacturing process, and confirmation that such wastage (if any) is not being reused in manufacturing/export items, has not been provided.

ii) As per the application, the applicant name is Sterlite Electric; however, documents have been submitted and stamped by M/s Sterlite Power Transmission. Relevant document for change of company name may be provided.

iii) FOB values mentioned in Appendix 5B, the application, and Appendix 4E are different. Clarification is required.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

iv) In Appendix 4E, “authorization obtained in the past & ratified by Norms Committee” is marked as N.A.; however, it is learnt that the company has availed Advance Authorization licences earlier. Clarification may be provided.

v) Annexure-III does not indicate the total quantity of the resultant product and the quantity of different inputs consumed.

vi) The RCMS certificate is valid only up to March 2025. Extended/valid RCMC may be provided.

vii) Copy of IEM certificate (if any) may be provided.

viii) Required declarations, as per Annexure ‘A’ to Trade Notice No. 1/06 dated 07.06.2005; Trade Notice No. 4/AM06 dated 06.07.2005; Para 4.07 and Para 4.15 of HBP; and Policy Circular No. 9 dated 30.06.2003, may be submitted.

Case stands deferred.

Case No.	68 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003725AM26
RA File Number	03AX04005100 AM25
Licence No and Date	0311040500/16/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Based on perusal, it is observed that the submitted application does not have any data except past year export /deemed supplies details. The export product, inputs details with quantity, specification, CIF value, FoB value, , IEC no. and other parameters , have been indicated as N.A.. Needs Justification and resubmission of application for further examination.**

Case stands deferred

Case No.	69 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005719AM25
RA File Number	03AX04005267 AM25
Licence No and Date	0311040548/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. SUBMIT DRAWINGS OF THE COMPONENTS TO BE MADE FOR THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS.

2. SINCE THE QUANTITY OF THE ITEM OF IMPORTS (PLATES) SEEMS HIGHER THAN THE QUANTITY GOING FOR THE MANUFACTURE OF COMPONENTS FOR THE EXPORT PRODUCT. WHAT ARE THE REASONS FOR IMPORTING A HIGHER QUANTITY?

3. SUBMIT A PHOTOGRAPH OF THE PLATE REMAINED AFTER THE CUTTING OF THE COMPONENT FOR THE EXPORT PRODUCT.

4. WHAT IS THE INITIAL WEIGHT TO BE REQUIRED FOR FABRICATING COMPONENTS FOR THE EXPORT PRODUCT? INDICATE THE FINAL WEIGHT OF THE COMPONENTS ALSO.

Case stands deferred.

Case No.	70 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005791AM25
RA File Number	08AX04001746 AM25
Licence No and Date	0811013857/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-1 dated 03.04.2026, as under:

1. IMPORT - 1.01 KG/KG CONTENT IN EXPORT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005792AM25
RA File Number	08AX04001747 AM25
Licence No and Date	0811013858/22/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-1 dated 03.04.2026, as under:

1. IMPORT - 1.01 KG/KG CONTENT IN EXPORT.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005844AM25
RA File Number	05AX04003775 AM25
Licence No and Date	0511030532/24/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 05.04.2026, as under:

1. Import- 1 to 17 -Net to net as per GN4. Spares if any will be allowed as per policy for import of spares.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	73 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00005827AM26
RA File Number	03AX04005530 AM25
Licence No and Date	0311040768/27/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. SUBMIT A CERTIFICATE OF ANALYSIS FROM THE SUPPLIER ON THE IMPORTED RM4 ALLOY SPINNERS CASTINGS (USED).

2. SUBMIT A CHEMICAL ANALYSIS CERTIFICATE FROM THE SUPPLIER ON THE PERCENTAGE OF COBALT, CHROME, NICKEL & MOLYBDENUM PRESENT IN THE IMPORTED ITEMS.

3. AS PER THE QUANTITY OF EXPORT AND IMPORT, THE EXPORT IS 5600 KGS. HOWEVER, THE TOTAL QUANTITY OF IMPORT IS 5678.014 KGS. THE WASTAGE IS 1.39% ON THE NET WEIGHT OF EXPORT. HOWEVER, AS PER APPENDIX 4E, THE WASTAGE ON IMPORTED RM4 ALLOY SPINNERS CASTINGS (USED) IS 25%. SUBMIT A DETAILED JUSTIFICATION AS TO HOW THE WASTAGE OF 25% IS ARRIVED AT.

4. SUBMIT MATERIAL BALANCING SHEET ON THE CONTENTS GOING IN THE EXPORT PRODUCT, AND ALSO CONTENTS AVAILABLE IN THE IMPORTED ITEMS. FOR THE REMAINING, HOW WILL THEY BE MET? INDICATE THE SAME IN APPENDIX 4E IN INDIGENOUS INPUTS.

Case stands deferred.

Case No.	74 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00005960AM25
RA File Number	33AX04000119 AM25
Licence No and Date	3311002507/30/01/2025
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. COLOURED DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS OF THE FINISHED PRODUCT AND ALSO THE SIZE OF THE IMPORTED ITEMS, WHICH IS REQUIRED FOR THE MANUFACTURING OF THE EXPORT PRODUCT.

2. SUBMIT APPENDIX 4E ON THE WASTAGE TO BE CLAIMED ON A NET-TO-NET BASIS OF THE IMPORTED INPUTS AND ALSO THE DETAILS OF THE INDIGENOUS ITEM, IF ANY IN THE TABLE.

3. SUBMIT DETAILED PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION.

4. IN OTHER AAS, IMPORTED INPUTS ARE NBR RUBBER AND RENT. HOWEVER, IN THIS AA, THE ONLY IMPORTED ITEM IS RENT. HOW WILL IT BE POSSIBLE TO MANUFACTURE AN EXPORT ITEM USING RENT? JUSTIFY IN DETAILED NOTE.

5. SUBMIT THE EXCEL SHEET ON THE MATERIAL BALANCING ON THE QUANTITY CONTENTS GOING IN THE EXPORT PRODUCT, AND ALSO THE CONTENTS AVAILABLE IN THE IMPORTED ITEMS. FOR THE REMAINING, HOW WILL THEY BE MET? INDICATE THE SAME IN APPENDIX 4E IN INDIGENOUS INPUTS.

6. WHAT IS THE INDIAN DESCRIPTION OF THE ITEM OF IMPORT 1 & 2 INDICATED IN THE CHINESE LANGUAGE?

Case stands deferred.

Case No.	75 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006062AM25
RA File Number	09AX04001042 AM25
Licence No and Date	0911009007/07/02/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	76 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	TECNICAS REUNIDAS ENGINEERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006068AM25
RA File Number	07AX04001790 AM25
Licence No and Date	0711013586/07/02/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	77 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00005826AM26
RA File Number	03AX04005717 AM25
Licence No and Date	0311041199/10/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. SUBMIT A CERTIFICATE OF ANALYSIS FROM THE SUPPLIER ON THE IMPORTED RM4 ALLOY SPINNERS CASTINGS (USED).

2. SUBMIT A CHEMICAL ANALYSIS CERTIFICATE FROM THE SUPPLIER ON THE PERCENTAGE OF COBALT, CHROME, NICKEL & MOLYBDENUM PRESENT IN THE IMPORTED ITEMS.

3. AS PER THE QUANTITY OF EXPORT AND IMPORT, THE EXPORT IS 5901.55 KGS. HOWEVER, THE TOTAL QUANTITY OF IMPORT IS 5983.818 KGS. THE WASTAGE IS 1.39% ON THE NET WEIGHT OF EXPORT. HOWEVER, AS PER APPENDIX 4E, THE WASTAGE ON IMPORTED RM4 ALLOY SPINNERS CASTINGS (USED) IS 25%. SUBMIT A DETAILED JUSTIFICATION AS TO HOW THE WASTAGE OF 25% IS ARRIVED AT.

4. SUBMIT MATERIAL BALANCING SHEET ON THE QUANTITY CONTENTS GOING IN THE EXPORT PRODUCT, AND ALSO CONTENTS AVAILABLE IN THE IMPORTED ITEMS. FOR THE REMAINING, HOW WILL THEY BE MET? INDICATE THE SAME IN APPENDIX 4E IN INDIGENOUS INPUTS.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case stands deferred.

Case No.	78 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006146AM25
RA File Number	07AX04001770 AM25
Licence No and Date	0711013625/11/02/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	79 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003208AM26
RA File Number	05AX04003901 AM25
Licence No and Date	0511030818/11/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting held on 17/09/2025, certain clarifications were sought from PC-4 vide mail dt.16.12.2025. The same is still awaited. The Committee, therefore, decided to remind PC-4.

Case stands deferred.

Case No.	80 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	MAKSTEEL WIRE HEALDS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006258AM25
RA File Number	34AX04000995 AM25
Licence No and Date	3411006099/17/02/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	81 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ZAIKAI INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006312AM25
RA File Number	05AX04003603 AM25
Licence No and Date	0511031012/20/02/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	82 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006328AM25
RA File Number	03AX04005888 AM25
Licence No and Date	0311041524/20/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 05.04.2026, as under:

EP 1 to 8- Total wt.53020 kg. including 36395 kg. wt. of components made of imported oval tubes.

Import .1- 3350 kg. after recovery

2- 7600 kg. after recovery

3-12000 kg. after recovery

4- 4950 kg. after recovery

5- 2570 kg. after recovery

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

6- 6200 kg. after recovery

7-3350 kg. after recovery

8- 3800 kg. after recovery

Note: Grade & size of import items will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ALLMET INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006357AM25
RA File Number	13AX04000370 AM25
Licence No and Date	1311003708/21/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **DRAWINGS WITH DIMENSIONS OF THE INITIAL SIZE OF THE IMPORTED ITEMS TO BE USED WITH THEIR WEIGHT.**
2. **DRAWING OF THE EXPORT PRODUCTS WITH COMPLETE DIMENSIONS.**
3. **PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION.**
4. **WHAT ARE THE COMPONENTS TO BE USED IN THE EXPORT PRODUCTS AND WEIGHT THEREOF?**

Case stands deferred.

Case No.	84 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00006364AM25
RA File Number	05AX04003928 AM25
Licence No and Date	0511031037/24/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **SUBMIT COLOURED DRAWING OF THE EXPORT PRODUCT, WHICH COULD INDICATE THE REQUIREMENT OF IMPORTED COMPONENT.**
2. **WHERE IS THE APPLICATION OF THE EXPORT PRODUCT?**
3. **SUBMIT A LIST OF THE INDIGENOUS ITEMS REQUIRED TO MANUFACTURE THE EXPORT ITEM.**

Case stands deferred.

Case No.	85 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006434AM25
RA File Number	31AX04000410 AM25
Licence No and Date	3111004462/25/02/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	86 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006614AM25
RA File Number	34AX04001040 AM25
Licence No and Date	3411006160/07/03/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	87 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SKF ENGINEERING AND LUBRICATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006648AM25
RA File Number	07AX04002054 AM25
Licence No and Date	0711013878/11/03/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	88 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	GRINDLAYS ENGINE PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00005876AM26
RA File Number	05AX04004238 AM25
Licence No and Date	0511031295/11/03/2025
Norms Committee Decision: **Case deferred for the comments of TE**	

Case No.	89 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SUMIRIKO IMPERIAL HYDRAULICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006697AM25
RA File Number	05AX04004296 AM25
Licence No and Date	0511031378/17/03/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	90 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006786AM25
RA File Number	03AX04006439 AM25

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Licence No and Date	0311042338/20/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Quantities of export items at Sl No 1 to 9 in Nos. also on addition to their weights.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. The information at S.Nos.2 to 5 may be furnished separately for export product Nos. 1 to 9.
7. Calculations/basis for the quantities of import items at Sl. No 1 to 4 for export item at Sl. No. 1.
8. Calculations/basis for the quantities of import items at Sl. No 5 to 8 for export item at Sl. No. 2.
9. Calculations/basis for the quantities of import items at Sl. No 9 to 11 for export item at Sl. No. 3.
10. Calculations/basis for the quantities of import items at Sl. No 12 for export item at Sl. No. 4.
11. Calculations/basis for the quantities of import item at Sl. No 13 for export item at Sl. No. 5.
12. Calculations/basis for the quantities of import item at Sl. No 14 for export item at Sl. No. 6.
13. Calculations/basis for the quantities of import item at Sl. No 15 for export item at Sl. No. 7.
14. Calculations/basis for the quantities of import item at Sl. No.16 for export item at Sl. No. 8.
15. Calculations/basis for the quantities of import items at Sl. No.17 & 18 for export item at Sl. No. 9.

Case stands deferred.

Case No.	91 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006864AM25
RA File Number	31AX04000481 AM25
Licence No and Date	3111004567/25/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 06.04.2026, as under:

Import 1. 380 kg. after recovery

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

2. 100 kg. after recovery

3.590 kg. after recovery

4.140 kg. after recovery

5.460 kg. after recovery

6.6740 kg. after recovery

7.430 kg. after recovery

8.1950 kg. after recovery

9.460 kg. after recovery

10.1890 kg. after recovery

Note: Grade of item of import will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	92 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00006943AM25
RA File Number	31AX04000488 AM25
Licence No and Date	3111004611/28/03/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	93 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000071AM26
RA File Number	07AX04002041 AM25
Licence No and Date	0711014077/02/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	94 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000083AM26
RA File Number	09AX04001226 AM25
Licence No and Date	0911009360/03/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	95 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	HINDUSTAN PENCILS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000136AM26
RA File Number	03AX04000028 AM26
Licence No and Date	0311042926/08/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.**
2. **Weight of each Export Product.**
3. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also**

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

be indicated.

4. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**

5. **The above information may be furnished export product wise.`**

Case stands deferred.

Case No.	96 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	FIUNEX CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000178AM26
RA File Number	31AX04000005 AM26
Licence No and Date	3111004648/09/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	97 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000205AM26
RA File Number	05AX04000013 AM26
Licence No and Date	0511031885/11/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 06.04.2026, as under:

SL No	**ITEM OF EXPORT**	**QUANTITY**	**ITEM OF IMPORT**	**QUANTITY & WASTAGE TO BE ALLOWED**
1	HA700UMNGA, MQ4 ACAC ASSY.	80000 NOS	IMPORT ITEMS AT SL No 2,3,4,5,6,13,14,15 & 16	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			IMPORT ITEMS AT SL No 1,2 & 10	AS APPLIED
			IMPORT ITEMS AT SL No 8 & 9	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 11	Wastage @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 12	Wastage @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	HA700NX4GA, NX4 ACAC ASSY.	89220 NOS	IMPORT ITEMS AT SL No 18,19,20,21,22,29,30,31& 32	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 17,23 & 26	AS APPLIED
			IMPORT ITEMS AT SL No 24 & 25	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 27	WASTAGE @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 28	WASTAGE @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
3	HA700N5PGA01, ACAC ASY (NQ5 PE).	15431 NOS	IMPORT ITEMS AT SL No 34,35,36,37,38,45,46,47,48,49 &50	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 33,39 & 42	AS APPLIED
			IMPORT ITEMS AT SL No 40 & 41	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 43	WASTAGE @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			IMPORT ITEMS AT SL No 44	WASTAGE @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
4.	HA600NQ5GA01, NQ5 ACAC ASSY.	31499 NOS	IMPORT ITEMS AT SL No 51,53,54,55,56,57,64,65,66 & 67	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 52,58,61	AS APPLIED
			IMPORT ITEMS AT SL No 59 & 60	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 62	WASTAGE @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 63	WASTAGE @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
5	HA700CNKGA, CN7 ACAC ASSY.	1524 nos	IMPORT ITEMS AT SL No 69 & 76	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 70 , 71& 73	AS APPLIED
			IMPORT ITEMS AT SL No 68&72	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 74	WASTAGE @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 75	WASTAGE @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED ALUMINIUM HOLLOW PROFILES, ALUMINIUM ALLOY FOILS & ALUMINIUM COIL SHOULD MATCH THE GRADE OF THE ALUMINIUM HOLLOW PROFILES, ALUMINIUM ALLOY FOILS & ALUMINIUM COIL OF THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000209AM26
RA File Number	05AX04000023 AM26
Licence No and Date	0511031891/11/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 06.04.2026, as under:

SL No	**ITEM OF EXPORT**	**QUANTITY**	**ITEM OF IMPORT**	**QUANTITY & WASTAGE TO BE ALLOWED**
1	HA700UMNGA, MQ4 ACAC ASSY.	80000 NOS	IMPORT ITEMS AT SL No 2,3,4,5,6,13,14,15 & 16	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 1,2 & 10	AS APPLIED
			IMPORT ITEMS AT SL No 8 & 9	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 11	Wastage @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 12	Wastage @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
2	HA700NX4GA, NX4 ACAC ASSY.	89220 NOS	IMPORT ITEMS AT SL No 18,19,20,21,22,29,30,31& 32	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 17,23 & 26	AS APPLIED

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			IMPORT ITEMS AT SL No 24 & 25	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 27	WASTAGE @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 28	WASTAGE @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
3	HA700N5PGA01, ACAC ASY (NQ5 PE).	15431 NOS	IMPORT ITEMS AT SL No 34,35,36,37,38,45,46,47,48,49 &50	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 33,39 & 42	AS APPLIED
			IMPORT ITEMS AT SL No 40 & 41	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 43	WASTAGE @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 44	WASTAGE @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
4.	HA600NQ5GA01, NQ5 ACAC ASSY.	31499 NOS	IMPORT ITEMS AT SL No 51,53,54,55,56,57,64,65,66 & 67	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 52,58,61	AS APPLIED
			IMPORT ITEMS AT SL No 59 & 60	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 62	WASTAGE @ 10% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 63	WASTAGE @ 8% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

5	HA700CNKGA, CN7 ACAC ASSY.	1524 nos	IMPORT ITEMS AT SL No 69 & 76	WASTAGE: NIL QTY: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			IMPORT ITEMS AT SL No 70 , 71 & 73	AS APPLIED
			IMPORT ITEMS AT SL No 68 & 72	WASTAGE @0.3% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 74	WASTAGE @ 13% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			IMPORT ITEMS AT SL No 75	WASTAGE @ 5% ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED ALUMINIUM HOLLOW PROFILES, ALUMINIUM ALLOY FOILS & ALUMINIUM COIL SHOULD MATCH THE GRADE OF THE ALUMINIUM HOLLOW PROFILES, ALUMINIUM ALLOY FOILS & ALUMINIUM COIL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000230AM26
RA File Number	56AX04000009 AM26
Licence No and Date	5611003831/15/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 06.04.2026, as under:

1. Quantity of export item may also be specified as 584 Nos.in addition to its weight.
2. Quantity of import item at Sl.No.1 may be allowed as 584 Nos on net to net basis. However, duty free weight of this item may be allowed as 1,85,000 Kgs as 1.48 Kgs./Kg. content in the export item after taking 20 % recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	100 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BENGAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000239AM26
RA File Number	05AX04000095 AM26
Licence No and Date	0511031906/15/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Submit a neat sketch of each item of export with clear dimensions of the input material and export product. Also, submit the initial weight of the input material and the finished weight.**

2. **Submit the Mill Test Certificate (MTC) of the input material.**

3. **Submit a process flow chart of each export product and wastage at each stage of operation.**

4. **Will the export product need indigenous inputs? If yes, furnish the export weight and the net content of the imported input.**

Case stands deferred.

Case No.	101 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000252AM26
RA File Number	08AX04000067 AM26
Licence No and Date	0811014722/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

1. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.**

2. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**

3. **The above information may be furnished export product wise.**

Case stands deferred.

Case No.	102 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000267AM26
RA File Number	08AX04000068 AM26
Licence No and Date	0811014734/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 23 .03.2026, as under:

1. Net weight of export item may be specified as 91,098 Kgs.
2. Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 57,632 Kgs as 1.03 Kgs/Kg content in the export item as claimed by the firm.
3. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 25,070 Kgs as 1.214 Kgs/Kg content in the export item after taking 1/3rd recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	103 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000308AM26
RA File Number	31AX04000012 AM26
Licence No and Date	3111004679/17/04/2025

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 06.04.2026, as under:

i. EP 1 to 28- Total wt. of export of 28 items- 107540.14 kg containing components of 27770.67 kg. made of imported tubes, 36992.47 kg. made of imported sheets & 51 kg. made of imported rod.
ii. EP- 29- Add wt. 283.5 kg.
iii. Import 1 to 152- SS Tubes of relevant grade ,dia. & thickness - 43050 kg. after recovery, SS sheets of relevant grade & thickness - 70280 kg. after recovery, SS round bar of relevant grade - 255 kg.
iv. Import item 153- 850 kg. after recovery.

RA concerned may take suitable consequential action accordingly.

Case No.	104 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SKH SHEET METALS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000357AM26
RA File Number	05AX04000204 AM26
Licence No and Date	0511032011/21/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	CONSOLE FOR CAR DOOR 8B3. 813.982 KONSOLE (OTHER PARTS AND ACCESSORIES – OTHER)	51306.00 KGS	COIL HOT DIP GALV COIL FIRST CHOICE EDGE TRIMMING, EDGE TRIMMED IN LAST TOOL STEEL GRADE: HX340LAD+Z - STEEL GRADE STANDARD: EN 10346:2015 - LONG QUALITY NAME:	82089.60 KGS INCLUSIVE OF 60% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

Signature Not Verified
Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)
This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

			HX340LAD+Z100-M-BO COATING SIDES: TWO-SIDED - COATING FINISH: MINIMIZED SPANGLE COATING SPECIFICATION: Z 100 QTY: 82090.00 KGS	

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000501AM26
RA File Number	32AX04000069 AM26
Licence No and Date	3211008860/28/04/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	106 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000551AM26
RA File Number	05AX04000325 AM26
Licence No and Date	0511032240/30/04/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	107 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000568AM26

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA File Number	24AX04000030 AM26
Licence No and Date	2411004510/01/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **The quantities of export and import items submitted by the firm in their reply dated 19.03.2026 do not match with the quantities given in the application / Advance Authorisation. The firm may, therefore, be requested to clarify the same and submit information for export and import items as mentioned in the instant Advance Authorisation.**

Case stands deferred.

Case No.	108 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000592AM26
RA File Number	05AX04000299 AM26
Licence No and Date	0511032296/02/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.**
2. **Weight of each Export Product.**
3. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.**
4. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**
5. **The above information may be furnished export product wise.**
6. **Quantity of import items at SI.No.3,4,15,16,21,22,27,28,32,33,37,38,43,44, 50 & 51 in Nos. also in addition to their weights.**
7. **Justification/basis for the quantities of welding materials supported by following information:**

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Weight of steel, which requires imported welding materials, giving break-up of:

1. **Steel Plates/Sheets upto 30mm thickness.**
2. **Steel Plates/ Sheets more than 30 mm thickness and upto 70 mm thickness.**
3. **Steel Plates/Sheets more than 70 mm thickness.**
4. **Others e.g. Flanges,Pipes,Tubes,Bars/Rods,Castings/Forgings etc.**

Case stands deferred.

Case No.	109 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000598AM26
RA File Number	03AX04000351 AM26
Licence No and Date	0311043512/02/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	110 / NC/1/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	KRN HEAT EXCHANGER AND REFRIGERATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000649AM26
RA File Number	13AX04000035 AM26
Licence No and Date	1311003895/06/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the firm has submitted letter dt.21/07/2025 issued by the RA, Jaipur regarding surrender of the AA unutilized. The Committee, therefore, decided to close the case showing its status as rejected.

Case stands rejected.

Case No.	111 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000690AM26
RA File Number	03AX04000540 AM26
Licence No and Date	0311043655/08/05/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	112 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000737AM26
RA File Number	05AX04000431 AM26
Licence No and Date	0511032476/09/05/2025
Norms Committee Decision: **Case deferred for the DL reply of the firm.**	

Case No.	113 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000779AM26
RA File Number	05AX04000435 AM26
Licence No and Date	0511032553/14/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 30 .03.2026, as under:

1. Net fabricated weight of export item may be specified as 38905 Kgs.
2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 9045 Kgs as 1.0375 Kgs/Kg content in the export item as claimed by the firm.
3. Import item at Sl.No.2 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 6402 Kgs. as 1.01 Kgs/Kg content in the export item as claimed by the firm
4. Import item at SI.No.3 may be omitted as not imported by the firm.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

5. Import item at Sl.No.4 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 3894 Kgs. as 1.02 Kgs/Kg content in the export item.
6. Import item at Sl.No.5 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 50 Kgs. as 1.02 Kgs/Kg content in the export item as claimed by the firm
7. Import items at SI.No.6 to 13 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000836AM26
RA File Number	31AX04000055 AM26
Licence No and Date	3111004758/15/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.**
2. **Weight of each Export Product.**
3. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.**
4. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**
5. **The above information may be furnished export product wise.**

Case stands deferred.

Case No.	115 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00000863AM26
RA File Number	31AX04000049 AM26
Licence No and Date	3111004789/16/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-1 dated 09.04.2026, as under:

i. IMPORT ITEM NO 1,2,3 AND 5 MAY BE ALLOWED WITH 5 % WASTAGE AS 1.05 KG/KG CONTENT IN EXPORT.
ii. IMPORT ITEM NO 4 MAY BE ALLOWED WITH 2 % WASTAGE AS 1.02 KG/KG CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	116 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	VENKATESWARA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000874AM26
RA File Number	07AX04000238 AM26
Licence No and Date	0711014465/16/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	117 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000917AM26
RA File Number	09AX04000144 AM26
Licence No and Date	0911009671/20/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.04.2026, as under:

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADES (MADE FROM BLADE MATERIAL (STAINLESS STEEL BARS) GRADE: 10705BA) NET CONTENT OF IMPORT ITEM SHALL BE 121.80 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	58 NOS	STAINLESS STEEL BARS, GRADE: 10705BA, SIZE: 59X177, MM	916.30KGS INCLUSIVE OF 652.30% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC))	1% OF THE FOB VALUE
2	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705BU) NET CONTENT OF IMPORT ITEM SHALL BE 915.96 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	898 NOS	STAINLESS STEEL BARS, GRADE: 10705BU, SIZE: 56X202, 54X181, 42X167, 40X154, 36X140, 36X245, 42X281, 36X283, 33X265, 29X245, MM	6492.90KGS INCLUSIVE OF 608.86% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC))	1% OF THE FOB VALUE
3	TURBINE BLADES (MADE FROM STAINLESS STEEL BAR, GRADE: 10705MBU) NET CONTENT OF IMPORT ITEM SHALL BE 910.08 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	1264 NOS	STAINLESS STEEL BARS, GRADE: 10705MBU, SIZE: 67X146, 58X122, 56X106, 48X111, 45X100, 41X89, 49X73, MM	7429.08 KGS INCLUSIVE OF 716.31% WASTAGE ON THE NET WEIGHT OF STAINLESS STEEL IN THE EXPORT PRODUCT.
			COOLANT OIL, (IPOL CUT 150 T (CNC/VMC))	1% OF THE FOB VALUE

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STEEL GOING IN THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000924AM26
RA File Number	05AX04000598 AM26
Licence No and Date	0511032723/20/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 07.04.2026, as under:

1. Import -22950 kg. including 8% wastage after recovery.

Note: Grade of item of import will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000958AM26
RA File Number	05AX04000316 AM26
Licence No and Date	0511032743/21/05/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	120 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000961AM26
RA File Number	05AX04000604 AM26
Licence No and Date	0511032752/21/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **SUBMIT COLOURED DRAWING OF THE EXPORT PRODUCT, WHICH COULD INDICATE THE REQUIREMENT OF IMPORTED COMPONENT.**
2. **WHERE IS THE APPLICATION OF THE EXPORT PRODUCT?**
3. **SUBMIT A LIST OF THE INDIGENOUS ITEMS REQUIRED TO MANUFACTURE THE EXPORT ITEM.**

Case stands deferred.

Case No.	121 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ENDRESS + HAUSER FLOWTEC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00000971AM26
RA File Number	03AX04000823 AM26
Licence No and Date	0311044057/21/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY TO BE RECOMMENDED
1	SUPPORT TUBE P MASS FP 08 WELDED 3.1(FG CODE 71023362) PARTS OF FLOWMETER (NET CONTENT OF IMPORT ITEM IS 5508.30 KGS)	2100 NOS	THB-SANMAC304L-71-36 71 MM X 36 MM HOLLOW BAR (71681844) TUBE DA 71X17.5 EN 10216.5-1.4301 3.1	7397.10 KGS INCLUSIVE OF 34.29% WASTAGE ON THE NET WEIGHT OF THE IMPORT ITEM IN THE EXPORT

Signature Not Verified
Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)
This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

			QTY: 7749.00 KGS	PRODUCT.
2	SUPPORT TUBE P MASS FP 15 WELDED 3.1 (FG CODE 71023363) PARTS OF FLOWMETER (NET CONTENT OF IMPORT ITEM IS 3110.83 KGS)	912 NOS	THB-SANMAC304L-71-36 71 MM X 36 MM HOLLOW BAR (71681844) TUBE DA 71X17.5 EN 10216.5-1.4301 3.1 QTY: 4292.00 KGS	4106.60 KGS INCLUSIVE OF 32.01% WASTAGE ON THE NET WEIGHT OF THE IMPORT ITEM IN THE EXPORT PRODUCT.
3	SUPPORT TUBE P MASS FP 25 WELDED 3.1 (FG CODE 71023364) PARTS OF FLOWMETER (NET CONTENT OF IMPORT ITEM IS 588.30 KGS)	150 NOS	THB-SANMAC304L-71-36 71 MM X 36 MM HOLLOW BAR (71681844) TUBE DA 71X17.5 EN 10216.5-1.4301 3.1 QTY: 886.00 KGS	839.27 KGS INCLUSIVE OF 42.66% WASTAGE ON THE NET WEIGHT OF THE IMPORT ITEM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF THE IMPORTED ITEM SHOULD MATCH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	122 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001007AM26
RA File Number	31AX04000072 AM26
Licence No and Date	3111004819/22/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

comments of Tech-3 dated 06.04.2026, as under:

Import 1. 65 kg. after recovery

2. 65 kg. after recovery

3.55 kg. after recovery

4.75 kg. after recovery

5.700 kg. after recovery

6.1740 kg. after recovery

7.1150 kg. after recovery

8.150 kg. after recovery

Note: Grade of item of import will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	TECHNO AIRCON INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001121AM26
RA File Number	05AX04000738 AM26
Licence No and Date	0511032962/28/05/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	124 / NC/1/MEET/Mar/202526/20

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001147AM26
RA File Number	33AX04000016 AM26
Licence No and Date	3311002714/29/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. COLOURED DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS OF THE FINISHED PRODUCT AND ALSO THE SIZE OF THE IMPORTED ITEMS, WHICH IS REQUIRED FOR THE MANUFACTURING OF THE EXPORT PRODUCT.

2. SUBMIT APPENDIX 4E ON THE WASTAGE TO BE CLAIMED ON A NET-TO-NET BASIS OF THE IMPORTED INPUTS AND ALSO THE DETAILS OF THE INDIGENOUS ITEM, IF ANY IN THE TABLE.

3. SUBMIT DETAILED PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION.

4. IN OTHER AAs, IMPORTED INPUTS ARE NBR RUBBER AND RENT. HOWEVER, IN THIS AA, THE ONLY IMPORTED ITEM IS RENT. HOW WILL IT BE POSSIBLE TO MANUFACTURE AN EXPORT ITEM USING RENT? JUSTIFY IN DETAILED NOTE.

5. SUBMIT THE EXCEL SHEET ON THE MATERIAL BALANCING ON THE QUANTITY CONTENTS GOING IN THE EXPORT PRODUCT, AND ALSO CONTENTS AVAILABLE IN THE IMPORTED ITEMS. FOR THE REMAINING, HOW WILL THEY BE MET? INDICATE THE SAME IN APPENDIX 4E IN INDIGENOUS INPUTS.

Case stands deferred.

Case No.	125 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001190AM26
RA File Number	31AX04000084 AM26

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Licence No and Date	3111004855/30/05/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	126 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001315AM26
RA File Number	08AX04000405 AM26
Licence No and Date	0811015223/05/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.**
2. **Weight of each Export Product.**
3. **Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.**
4. **Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.**
5. **The above information may be furnished export product wise.**

Case stands deferred.

Case No.	127 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ELIN ELECTRONICS LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001356AM26
RA File Number	03AX04000349 AM26
Licence No and Date	0311044573/06/06/2025

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Norms Committee Decision: **Case deferred for the comments of TE.**

Case No.	128 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001361AM26
RA File Number	34AX04000210 AM26
Licence No and Date	3411006573/06/06/2025
Norms Committee Decision: **The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 12.04.2026. The Committee, after deliberating upon the case, decided to defer the case for further examination of his comments.** **Case stands deferred.**	

Case No.	129 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001406AM26
RA File Number	32AX04000201 AM26
Licence No and Date	3211009179/10/06/2025
Norms Committee Decision: **The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 12.04.2026. The Committee, after deliberating upon the case, decided to defer the case for further examination of his comments.** **Case stands deferred.**	

Case No.	130 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001459AM26

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA File Number	33AX04000031 AM26
Licence No and Date	3311002744/11/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. COLOURED DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS OF THE FINISHED PRODUCT AND ALSO THE SIZE OF THE IMPORTED ITEMS, WHICH IS REQUIRED FOR THE MANUFACTURING OF THE EXPORT PRODUCT.

2. SUBMIT APPENDIX 4E ON THE WASTAGE TO BE CLAIMED ON A NET-TO-NET BASIS OF THE IMPORTED INPUTS AND ALSO THE DETAILS OF THE INDIGENOUS ITEM, IF ANY IN THE TABLE.

3. SUBMIT DETAILED PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION.

4. IN OTHER AAS, IMPORTED INPUTS ARE NBR RUBBER AND RENT. HOWEVER, IN THIS AA, THE ONLY IMPORTED ITEM IS NBR RUBBER. HOW WILL IT BE POSSIBLE TO MANUFACTURE EXPORT ITEM USING NBR RUBBER? JUSTIFY IN DETAILED NOTE.

Case stands deferred.

Case No.	131 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SHAH EYE CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001481AM26
RA File Number	07AX04000330 AM26
Licence No and Date	0711014714/12/06/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	132 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003209AM26

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA File Number	05AX04000868 AM26
Licence No and Date	0511033298/12/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting held on 17/09/2025, certain clarifications were sought from PC-4 vide mail dt.16.12.2025. The same is still awaited. The Committee, therefore, decided to remind PC-4.

Case stands deferred.

Case No.	133 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	DANVITA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00006177AM26
RA File Number	03AX04001271 AM26
Licence No and Date	0311044813/14/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	Heat Exchanger Units.	400000.00 KGS	**SILVER BRAZING ROD**, VARIOUS CONTENT, RANGING FROM 0% TO 45%. QTY: 4000.00 KGS	0.5% OF THE FOB VALUE.
			WROUGHT COPPER TUBES FOR REFRIGERATION AND AIR CONDITIONING PURPOSES, GRADE 1 AND 2, CONDITION - SOFT ANNEALED, LIGHT ANNEALED AND LIGHT DRAWN, SIZE OUTSIDE DIAMETER FROM 4.00 MM TO UP TO AND INCLUDING 45 MM, WALL THICKNESS FROM 0.2 MM TO UP TO AND INCLUDING 0.5 MM. QTY: 270465.00 KGS.	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			ALUMINIUM TUBES AND PIPES, SIZE OUTSIDE DIAMETER FROM 4.00 MM TO UP TO AND INCLUDING 45 MM. QTY: 2191.00 KGS	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			ALUMINIUM RETURN BEND & TRIPOD, SIZE OUTSIDE DIAMETER FROM 7.00 MM TO UP TO AND INCLUDING 12.7 MM (IMPORTED IN UOM OF NOS, 1000 NOS IS EQUAL TO APPROX. 4.50 KGS). QTY: 154.00 KG	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ALUMINIUM FOIL STOCK, THICKNESS 0.10 MM TO 0.30 MM. QTY: 1846.00 KG	1.02 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			CORROSION INHIBITIVE COATING (IMPORTED IN UOM OF OUNCES, 33.80 OUNCES IS EQUAL TO 1.00 LITRE). QTY: 31.00 LITER	AS APPLIED
			COPPER U BEND & TRIPOD OF DIAMETER RANGING FROM 5.00 MM TO UP TO 9.52 MM (IMPORTED IN UOM OF NOS, 1000 NOS IS EQUAL TO APPROX. 8.00 KGS). QTY: 308.00 KGS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ALUMINIUM BRAZING RINGS FROM A DIAMETER OF 5.00 MM TO 9.52 MM (IMPORTED IN UOM OF NOS, 6000 NOS IS EQUAL TO APPROX. 1.00 KGS). QTY: 1846.00 KGS	0.5% OF THE FOB VALUE.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			COPPER BRAZING RINGS FROM A DIAMETER OF 5.00 MM TO 9.52 MM (IMPORTED IN UOM OF NOS, 3000 NOS IS EQUAL TO APPROX. 1.00 KGS). QTY: 1538.00 KGS	0.5% OF THE FOB VALUE.
			EVAPORATIVE OIL CUM LUBRICATING FOR FIN STAMPING. QTY: 160.00 LITER	AS APPLIED
			ALUMINIUM HEADERS & MANIFOLD WITH/WITHOUT BRAZED CONNECTION, WITH/WITHOUT FITTINGS/DISTRIBUTOR (IMPORTED IN UOM OF NOS, 30 NOS IS EQUAL TO APPROX. 1.00 KGS). QTY: 154.00 KGS	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			COPPER HEADERS & MANIFOLD WITH/WITHOUT BRAZED CONNECTION, WITH/WITHOUT FITTINGS/DISTRIBUTOR (IMPORTED IN UOM OF NOS, 4 NOS IS EQUAL TO APPROX. 1.00 KGS). QTY: 154.00 KG.	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.
			WELD NUT (IMPORTED IN UOM OF NOS, 250 NOS IS EQUAL TO APPROX. 1.00 KGS). QTY: 154.00 KGS	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE:

THE GRADE & SIZE (OD & ID) OF THE IMPORTED ITEM SHOULD MATCH WITH THE GRADE & SIZE (OD & ID) OF THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	LIFTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001575AM26
RA File Number	30AX04000174 AM26
Licence No and Date	3011007215/19/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	HARROW DISC NOTCHED, MADE OF ALLOY STEEL PLATE	13800.00 KGS	ALLOY STEEL PLATE 30MNB5 SIZE 1100MMX2650MMX4MM QTY: 18837.00 KGS	1.22 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	HARROW DISC NOTCHED MADE OF ALLOY STEEL PLATE	6000.00 KGS	ALLOY STEEL PLATE 30MNB5 SIZE 1200MMX2900MMX4MM QTY: 8760.00 KGS	1.25 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

THE GRADE OF ALLOY STEEL SHOULD BE MATCHED WITH THE GRADE OF ALLOY STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003726AM26
RA File Number	03AX04001343 AM26
Licence No and Date	0311044923/19/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed earlier** as per comments of Tech-1 dated 03.04.2026, as under:

1. IMPORT ITEM NO 2 OF REL SIZE AND SPEC - 1.02 KG/KG CONTENT IN EXPORT

2. IMPORT ITEM NO 3 OF REL SIZE AND SPEC- NETT TO NETT

3. REST OF THE ITEMS ARE PACKING MATERIAL MAY BE ALLOWED AS PER PACKING POLICY

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SAWS DRILLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001606AM26
RA File Number	09AX04000234 AM26
Licence No and Date	0911009885/20/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 12.04.2026. The Committee, after deliberating upon the case, decided to defer the case for further examination of his comments.

Case stands deferred.

Case No.	137 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001624AM26

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA File Number	05AX04000886 AM26
Licence No and Date	0511033442/23/06/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	138 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001640AM26
RA File Number	07AX04000429 AM26
Licence No and Date	0711014817/23/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.04.2026, as under:

SL NO	ITEM OF EXPORT	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LID (NET CONTENT OF IMPORT ITEM IS 120390.403 KGS)	COLD ROLLED STAINLESS STEEL SHEETS 430 BA WITH PVC0.30MM X 1055MM X 820MM QTY: 165000.00 KGS	146876.29 KGS INCLUSIVE OF 22.0% WASTAGE ON THE NET WEIGHT OF COLD ROLLED STAINLESS STEEL SHEETS 430 BA+B & W WITH PVC IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL WITH PVC IN THE EXPORT PRODUCT.

2. THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL USED IN THE EXPORT PRODUCT.

3. THE THICKNESS OF THE IMPORTED COLD-ROLLED STAINLESS-STEEL SHEETS 430 BA+B & W WITH PVC SHOULD MATCH THE THICKNESS OF THE PRODUCT BEING EXPORTED.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	VICTURA TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001644AM26
RA File Number	05AX04001013 AM26
Licence No and Date	0511033461/23/06/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	140 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM REVIW00003283AM26
RA File Number	04AX04000267 AM26
Licence No and Date	0411009842/23/06/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	141 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	RINAC INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001763AM26
RA File Number	07AX04000529 AM26
Licence No and Date	0711014888/27/06/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	142 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001773AM26
RA File Number	07AX04000359 AM26
Licence No and Date	0711014889/30/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. **Details of export product in terms of structural design, calculations, and brief notes about export product as well as import inputs.**
2. **Justification of claimed Wastage over per unit requirement without wastage.**
3. **Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).**
4. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
5. **Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)**
6. **Declaration regarding non-recoverable wastage in the manufacturing process, and confirmation that such wastage (if any) is not being reused in manufacturing/export items, has not been provided.**
7. **FOB values mentioned in Appendix 5B, the application, and Appendix 4E are different. Clarification is required.**
8. **Appendix 4E, “authorization obtained in the past & ratified by Norms Committee” is marked as N.A.; however, it is learnt that the company has availed Advance Authorization licences earlier. Annexure-III also does not indicate the total quantity of the resultant product and the quantity of different inputs consumed. Needs clarification.**
9. **Copy of RCMS certificate with extended validity period (as applicable)**
10. **Required declarations, as per Annexure ‘A’ to Trade Notice No. 1/06 dated 07.06.2005; Annexure to Trade Notice No. 4/AM06 dated 06.07.2005; Annexure ‘A’ to Trade Notice No. 12/AM05 dated 10.03.2005; Annexure ‘A’ to Trade Notice No. 03/AM11 dated 08.10.2010, Para 4.07 and Para 4.15 of HBP; and Policy Circular No. 9 dated 30.06.2003, Undertaking showing that none of your import or export items falls under SCOMET List.**

Case stands deferred.

Case No.	143 / NC/1/MEET/Mar/202526/20
Case Status	Case Withdrawn
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00001819AM26
RA File Number	33AX04000044 AM26
Licence No and Date	3311002810/02/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that NC-VI has wrongly transferred its case to NC-1 as export item in this case is COCOA BUTTER. The committee, therefore, decided to transfer this case to NC-VI showing its status as withdrawn.

Case No.	144 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001912AM26
RA File Number	05AX04001093 AM26
Licence No and Date	0511033718/07/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.04.2026, as under:

ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 3000 PSI WP WITH ACCESSORIES (OIL FIELD EQUIPMENT)

QUANTITY: 1 NOS

ITEMS OF IMPORTS:

Item No 1 to 326: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001922AM26

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

RA File Number	04AX04000308 AM26
Licence No and Date	0411009937/07/07/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	146 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001937AM26
RA File Number	31AX04000149 AM26
Licence No and Date	3111005052/08/07/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	147 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	WOODECORINA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001947AM26
RA File Number	09AX04000279 AM26
Licence No and Date	0911009983/08/07/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	148 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	GK TECHNO COMMERCIAL INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001980AM26
RA File Number	33AX04000051 AM26
Licence No and Date	3311002834/09/07/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case No.	149 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	FINE TOOLS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00001989AM26
RA File Number	07AX04000604 AM26
Licence No and Date	0711015000/09/07/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	150 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00002000AM26
RA File Number	31AX04000156 AM26
Licence No and Date	3111005061/10/07/2025
Norms Committee Decision: **Case deferred for the comments of TE.**	

Case No.	151 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00002004AM26
RA File Number	02AX04000225 AM26
Licence No and Date	0211009065/10/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 07.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	JACKELG DRILL KIT 250	845 NOS	ALUMINIUM ALLOY EXTRUDED	4742.65 KGS INCLUSIVE OF 47.70%

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

	(JACKLEG 250 DRILL WITH STANDARD AIR LEG, LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 3211.00 KGS AND PISTON ROD SEMI-FINISHED - 6083.82 KGS)		HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 5458.70 KGS	WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			PISTON ROD SEMI-FINISHED, ST52, SAE4140 ‘QTY: 9007.70 KGS	8677.35 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
2	JACKELG DRILL KIT 250, JACKLEG 250 DRILL WITH STANDARD AIR LEG, LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 3211.000KGS AND STEEL SEAMLESS TUBES, PIPES CHROME OR NON-CHROME PLATED - 6083.820)	845 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 5458.70 KGS	4742.65 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, PIPES, CHROME OR NON-CHROME PLATED, ST52, SAE4140. QTY: 9007.70 KGS	8677.35 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
3	JACKELG DRILL KIT 250 JACKLEG 250 DRILL WITH STANDARD AIR LEG, LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 3211.000KGS AND STAINLESS STEEL SEAMLESS PIPES - 6083.820 KGS)	845 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 5458.70 KGS	4742.65 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STAINLESS STEEL SEAMLESS PIPES, VARIOUS GRADES OF STEEL TUBES, INCLUDING BUT NOT LIMITED TO SS 304, SS308,	8677.35 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			SS316 QTY: 9007.70 KGS	
4	JACKELG DRILL KIT 250 (MODIFIED) JACKLEG 250 ROCKDRILL WITH MODIFIED AIR LEG, LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 494.000KGS AND PISTON ROD SEMI-FINISHED - 935.970KGS)	130 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 839.80 KGS	729.64 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			PISTON ROD SEMI-FINISHED, ST52, SAE4140 QTY: 1385.80 KGS	1334.97 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
5	JACKELG DRILL KIT 250 (MODIFIED) JACKLEG 250 ROCKDRILL WITH MODIFIED AIR LEG, LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 494.000KGS AND PISTON ROD SEMI-FINISHED - 935.970KGS)	130 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 839.80 KGS	729.64 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			PISTON ROD SEMI-FINISHED, ST52, SAE4140 QTY: 1385.80 KGS	1334.97 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
6	Jackelg Drill Kit 250 (Modified), Jackleg 250 Rockdrill with Modified Air Leg, Lubricator and accessories (Aluminium Alloy Extruded Hollow Tubes - 494.000Kgs and Stainless Steel Seamless Pipes - 935.970Kgs)	130 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005	729.64 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 839.80 KGS	
			STEEL SEAMLESS TUBES, VARIOUS GRADE OF STEEL TUBES INCLUDING BUT NOT LIMITED TO SS 304, SS308, SS316 QTY: 1385.80 KGS	1334.97 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
7	JACKELG DRILL KIT 83, JACKLEG 83 ROCKDRILL WITH AIR LEG , LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 988.000KGS AND PISTON ROD SEMI-FINISHED - 1871.944KGS)	260 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 1679.60 KGS	1459.28 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			PISTON ROD SEMI-FINISHED, ST52, SAE4140 QTY: 2771.60 KGS	2669.95 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
8	JACKELG DRILL KIT 83, JACKLEG 83 ROCKDRILL WITH AIR LEG , LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 988.000KGS AND PISTON ROD SEMI-FINISHED - 1871.944KGS)	260 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 1679.60 KGS	1459.28 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, PIPES, CHROME OR NON-CHROME PLATED, ST52, SAE4140. QTY: 2771.60 KGS	2669.95 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
9	JACKELG DRILL KIT 83,	260 NOS	ALUMINIUM ALLOY EXTRUDED	1459.28 KGS INCLUSIVE OF

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

	JACKLEG 83 ROCKDRILL WITH AIR LEG , LUBRICATOR AND ACCESSORIES (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 988.000KGS AND PISTON ROD SEMI-FINISHED - 1871.944KGS)		HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 1679.60 KGS	47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, PIPES, CHROME OR NON-CHROME PLATED, ST52, SAE4140. QTY: 2771.60 KGS	2669.95 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
10	PUSHERLEG MODEL NO. 755, PUSHERLEG MODEL NO. 755-1.3M (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 1976.000KGS AND PISTON ROD SEMI-FINISHED -3743.888KGS)	520 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 3359.20 KGS	2918.55 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			PISTON ROD SEMI-FINISHED, ST52, SAE4140 QTY: 5543.2 KGS	5339.90 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
11	PUSHERLEG MODEL NO. 755, PUSHERLEG MODEL NO. 755-1.3M (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 1976.000KGS AND PISTON ROD SEMI-FINISHED -3743.888KGS)	520 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 3359.20 KGS	2918.55 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, PIPES, CHROME OR NON-CHROME PLATED, ST52, SAE4140.	5339.90 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			QTY: 5543.20 KGS	PRODUCT
12	PUSHERLEG MODEL NO. 755, PUSHERLEG MODEL NO. 755-1.3M (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 1976.000KGS AND PISTON ROD SEMI-FINISHED -3743.888KGS)	520 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 3359.20 KGS	2918.55 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, PIPES, CHROME OR NON-CHROME PLATED, ST52, SAE4140. QTY: 5543.20 KGS	5339.90 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
13	PUSHERLEG MODEL NO. 755 (MODIFIED) PUSHERLEG MODEL NO. 755 (MODIFIED) (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES 988.000KGS AND PISTON ROD SEMI-FINISHED - 1871.944KGS)	260 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 1679.60 KGS	1459.28 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, PIPES, CHROME OR NON-CHROME PLATED, ST52, SAE4140. QTY: 2771.60 KGS	2669.95 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
14	PUSHERLEG MODEL NO. 755 (MODIFIED) PUSHERLEG MODEL NO. 755 (MODIFIED) (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES 988.000KGS AND PISTON ROD SEMI-FINISHED - 1871.944KGS)	260 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7)	1459.28 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

			QTY: 1679.60 KGS	
			STEEL SEAMLESS TUBES, PIPES, CHROME OR NON-CHROME PLATED, ST52, SAE4140. QTY: 2771.60 KGS	2669.95 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
15	PUSHERLEG MODEL NO. 755 (MODIFIED) PUSHERLEG MODEL NO. 755 (MODIFIED) (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES 988.000KGS AND PISTON ROD SEMI-FINISHED - 1871.944KGS)	260 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 1679.60 KGS	1459.28 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, VARIOUS GRADE OF STEEL TUBES INCLUDING BUT NOT LIMITED TO SS 304, SS308, SS316 QTY: 2771.60 KGS	2669.95 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
16	Pusherleg Model No. 7, Pusherleg Model No. 7 (Aluminium Alloy Extruded Hollow Tubes - 1482.000Kgs and Piston Rod semi-finished - 2807.916Kgs)	390 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 2519.40 KGS	2188.91 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			PISTON ROD SEMI-FINISHED, ST52, SAE4140 QTY: 4157.40 KGS	4004.93 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
17	Pusherleg Model No. 7, Pusherleg Model No. 7 (Aluminium Alloy Extruded Hollow Tubes - 1482.000Kgs and Piston Rod semi-	390 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES	2188.91 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

	finished - 2807.916Kgs)		INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 2519.40 KGS	PRODUCT
			STEEL SEAMLESS TUBES, PIPES CHROME OR NON-CHROME PLATED, ST52, SAE4140 QTY: 4157.40 KGS	4004.93 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
18	Pusherleg Model No. 7, Pusherleg Model No. 7 (Aluminium Alloy Extruded Hollow Tubes - 1482.000Kgs and Piston Rod semi-finished - 2807.916Kgs)	390 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 2519.40 KGS	2188.91 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
			STEEL SEAMLESS TUBES, PIPES CHROME OR NON-CHROME PLATED, ST52, SAE4140 QTY: 4157.40 KGS	4004.93 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
19	PISTON ROD, PISTON ROD (PISTON ROD SEMI-FINISHED - 6083.817KGS)	845 NOS	Piston Rod semi-finished, ST52, SAE4140 QTY: 9007.70 KGS	8677.35 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
20	PISTON ROD, PISTON ROD (STEEL SEAMLESS TUBES, PIPES CHROME OR NON-CHROME PLATED-6083.817KGS)	845 NOS	STEEL SEAMLESS TUBES, PIPES CHROME OR NON-CHROME PLATED, ST52, SAE4140 QTY: 9007.70 KGS	8677.35 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT
21	PISTON ROD, PISTON ROD (STEEL SEAMLESS TUBES, PIPES CHROME OR NON-CHROME PLATED-6083.817KGS)	845 NOS	STAINLESS STEEL SEAMLESS PIPES, VARIOUS GRADES OF STEEL TUBES, INCLUDING BUT NOT LIMITED TO SS 304, SS308, SS316 QTY: 9007.70 KGS	8677.35 KGS INCLUSIVE OF 42.63% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

22	ALUMINIUM FEED CYLINDER (ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES - 3952.000KGS)	1040 NOS	ALUMINIUM ALLOY EXTRUDED HOLLOW TUBES VARIOUS ALUMINIUM TUBES INCLUDING BUT NOT LIMITED TO EXTRUDED ALUMINIUM TUBE, ALLOY: EN-AW 7075, EN-AW 6063 AND EN-AW 6005 TEMPER: T6 (ACC. TO DIN EN 573-3, EN 754-1,2 AND 7) QTY: 6718.40 KGS	5837.12 KGS INCLUSIVE OF 47.70% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT.
23	Chuck Nut for Model No.83 or 250 or 610 or 630 (Copper-based Alloy - 1159.420Kgs)	1159.42 KGS	COPPER-BASED ALLOY VARIOUS COPPER-BASED ALLOYS INCLUDING BUT NOT LIMITED TO C95400, C95500, C93200, CUSN8, CUSN8 QTY: 4000.00 KGS	2514.40 KGS INCLUSIVE OF 116.95% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT.
24	Rifle Nut for Model No.83 or 250 or 610 or 630 (Copper-based Alloy - 1684.211Kgs)	1684.211 KGS	COPPER-BASED ALLOY VARIOUS COPPER-BASED ALLOYS INCLUDING BUT NOT LIMITED TO C95400, C95500, C93200, CUSN8, CUSN8 QTY: 4000.00 KGS	2788.86 KGS INCLUSIVE OF 65.60% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT.
25	Liner for Model No.83 or 250 or 610 or 630 (Copper-based Alloy - 1149.701Kgs)	1149.701 KGS	COPPER-BASED ALLOY VARIOUS COPPER-BASED ALLOYS INCLUDING BUT NOT LIMITED TO C95400, C95500, C93200, CUSN8, CUSN8 QTY: 4000.00 KGS	2509.32KGS INCLUSIVE OF 118.30% WASTAGE ON THE NET WEIGHT OF THE ITEM OF IMPORT IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

2. THE GRADE OF THE IMPORTED ITEMS (ALUMINIUM ALLOY, STAINLESS STEEL, CARBON STEEL & COPPER-BASED ALLOY SHOULD MATCH THE GRADE OF ALUMINIUM ALLOY, STAINLESS STEEL, CARBON STEEL &COPPER-BASED ALLOY OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	152 / NC/1/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	METAL FORMS PRIVATE LIMITED

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00002031AM26
RA File Number	04AX04000366 AM26
Licence No and Date	0411009954/11/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 09.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	CATWALK AS - 4531009 - AUTOMOBILE COMPONENTS	29901.30 KGS	HOT ROLLED STEEL STRIP IN COIL, GRADE: E250 BR (SS400, THICK 5.80 AND COIL WIDTH 1320) QTY: 31500.00 KGS	30648.80 KGS INCLUSIVE OF 2.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	PLATFORM AS - 4259815 - AUTOMOBILE COMPONENTS	11795.87 KGS	HOT ROLLED STEEL STRIP IN COIL, GRADE: E250 BR (SS400, THICK 4.80 AND COIL WIDTH 1320) QTY: 12500.00 KGS	12090.80 KGS INCLUSIVE OF 2.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	STEP AS - 3106907 - AUTOMOBILE COMPONENTS	250.34 KGS	HOT ROLLED STEEL STRIP IN COIL, GRADE: E250 BR (SS400, THICK 4.80 AND COIL WIDTH 1320) QTY: 300.00 KGS	256.60 KGS INCLUSIVE OF 2.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	STEP AS RH - 3586679 - AUTOMOBILE COMPONENTS	686.22 KGS	HOT ROLLED STEEL STRIP IN COIL, GRADE: E250 BR (SS400, THICK 4.80 AND COIL WIDTH 1320) QTY: 700.00 KGS	703.40 KGS INCLUSIVE OF 2.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

5	PLATFORM AS RH - 4671102 - AUTOMOBILE COMPONENTS	9967.94 KGS	HOT ROLLED STEEL STRIP IN COIL, GRADE: E250 BR (SS400, THICK 4.80 AND COIL WIDTH 1320) QTY: 10500.00 KGS	10217.14 KGS INCLUSIVE OF 2.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00002398AM26
RA File Number	33AX04000062 AM26
Licence No and Date	3311002904/30/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. COLOURED DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS OF THE FINISHED PRODUCT AND ALSO THE INITIAL SIZE OF THE IMPORTED ITEMS, WHICH IS REQUIRED FOR THE MANUFACTURING OF THE EXPORT PRODUCT.

2. SUBMIT APPENDIX 4E ON THE WASTAGE TO BE CLAIMED ON A NET WEIGHT OF THE EXPORT PRODUCT AND ALSO ON THE GROSS WEIGHT OF THE IMPORTED INPUTS, AND ALSO THE DETAILS OF THE INDIGENOUS ITEM, IF ANY, IN TABLE 2 OF THE INDIGENOUS INPUTS.

3. SUBMIT DETAILED PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION.

4. WHAT IS THE NET WEIGHT OF THE IMPORTED ITEMS No. 1, 2 AND 3 IN THE EXPORT PRODUCT?

5. WHAT IS THE REASON FOR WRITING THE SAME IMPORTED ITEM AT TWO PLACES?

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)

Case stands deferred.

Case No.	154 / NC/1/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202526/ 20 and 07/04/2026
HQ File Number	HQRNORM APPLY 00002661AM26
RA File Number	33AX04000072 AM26
Licence No and Date	3311002945/13/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:

1. COLOURED DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS OF THE FINISHED PRODUCT AND ALSO THE DIMENSIONS OF THE INITIAL SIZE OF THE IMPORTED ITEMS, WHICH WILL BE REQUIRED FOR THE MANUFACTURING OF THE EXPORT PRODUCT.

2. SUBMIT APPENDIX 4E ON THE WASTAGE TO BE CLAIMED ON THE NET WEIGHT OF THE EXPORT PRODUCT, VIZ. A VIZ ON THE GROSS WEIGHT OF THE IMPORTED INPUTS, AND ALSO INDICATE THE DETAIL OF THE INDIGENOUS ITEM, IF ANY, IN TABLE 2 OF APPENDIX 4E.

3. SUBMIT DETAILED PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION.

4. WHAT IS THE NET WEIGHT OF THE IMPORTED ITEM No 1 AND 2 IN THE EXPORT PRODUCT?

Case stands deferred.

Signature Not Verified

This document has been digitally signed by Ashwani Kumar Ojha, Deputy Director,DGFT(HQ) on 08-May-2026.

Digitally Signed.
Name: ASHWANI KUMAR OJHA(Deputy Director)
Date: 08-May-2026 16:58:09
Reason: ak.ojha90@gov.in
Location: DGFT(HQ)